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Tuesday,
26th July, 2022
4 Shravana, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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[P.T.O]

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<http://parliamentofindia.nic.in>
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Tuesday, the 26th July, 2022/ 4 Shravana, 1944 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

REFERENCE BY THE CHAIR

Commemoration of Twenty-Third Anniversary of Kargil Vijay Diwas

MR. CHAIRMAN: Hon. Members, today is the Twenty-third Anniversary of the Kargil Vijay Diwas. On this day in the year 1999, our brave and fearless soldiers ousted enemy forces occupying high altitude peaks of Kargil, resulting in a momentous victory of our country.

The exemplary courage, selfless dedication and unflinching determination displayed by our soldiers in adverse conditions will always be remembered. Their unparalleled valour and gallantry will continue to inspire generation after generation to dedicate themselves to the cause of the nation.

Today, on behalf of the whole House, and on my own behalf, I pay glowing tributes to the indomitable spirit and supreme sacrifices of our brave soldiers who went beyond their call of duty to protect our motherland and secure our lives.

I request Members to rise in their places and observe silence as a mark of respect to the memory of all those brave soldiers who laid down their lives for our country.

(Hon. Members then stood in silence for one minute.)

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Corporate Affairs

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and

Bankruptcy Code, 2016:-

- (1) No. IBBI/2022-23/GN/REG.081, dated the 5th April, 2022, publishing the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2022.
- (2) No. IBBI/2022-23/GN/REG082, dated the 28th April, 2022, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2022.
- (3) No. IBBI/2022-23/GN/REG084, dated the 14th June, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2022.
- (4) No. IBBI/2022-23/GN/REG085, dated the 14th June, 2022, publishing the Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2022.
- (5) No. IBBI/2022-23/GN/REG086, dated the 14th June, 2022, publishing the Insolvency and Bankruptcy Board of India (Grievance and Complaint Handling Procedure) (Amendment) Regulations, 2022.
- (6) No. IBBI/2022-23/GN/REG087, dated the 14th June, 2022, publishing the Insolvency and Bankruptcy Board of India (Inspection and Investigation) (Amendment) Regulations, 2022.
- (7) No. IBBI/2022-23/GN/REG088, dated the 4th July, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2022.
- (8) No. IBBI/2022-23/GN/REG089, dated the 4th July, 2022, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professional Agencies) (Amendment) Regulations, 2022.
- (9) No. IBBI/2022-23/GN/REG090, dated the 6th July, 2022, publishing the Insolvency and Bankruptcy Board of India (Employees' Service) (Amendment) Regulations, 2022.

[Placed in Library. For (1) to (9) See No. L.T. 7230/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 64 of the Competition Act, 2002:-

- (1) No. CCI/CD/Amend/Comb. Regl./2022, dated the 1st April, 2022, publishing the Competition Commission of India (Procedure in regard to

the transaction of business relating to combinations) Amendment Regulations, 2022.

- (2) No. L-3(2)/ Regl- Gen. (Amdt.)/2022/ CCI, dated the 8th April, 2022, publishing the Competition Commission of India (General) Amendment Regulations, 2022.
- (3) No. A-12015/01/2022-HR/CCI, dated the 12th April, 2022, publishing the Competition Commission of India (Procedure for Engagement of Experts and Professionals) Amendment Regulations, 2022.

[Placed in Library. For (1) to (3) See No. L.T. 7286/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 301 (E), dated the 19th April, 2022, publishing the Nidhi (Amendment) Rules, 2022, under sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 7187/17/22]

I. Notifications of the Ministry of Power

II. Report and Accounts (2020-21) of JERC for the UT of J&K and UT of Ladakh, Jammu and related papers

विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

(1) No. L-7/105(121)/2007-CERC, dated the 29th March, 2022, notifying the dates from which Central Electricity Regulatory Commission (Open Access in inter-State transmission) (Fifth Amendment) Regulations, 2018 shall be operative and applicability of certain provisions of Principal Regulation that existed prior to coming into force of the said Fifth Amendment.

(2) No. RA-14026(11)/1/2022-CERC dated the 24th May, 2022, publishing the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.

[Placed in Library. For (1) and (2) See No. L.T. 7257/17/22]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report of the Joint Electricity Regulatory Commission (JERC), for the UT of J&K and UT of Ladakh, Jammu, for the year 2020-21.
- (b) Review by Government on the working of the above Commission.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7251/17/22]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:-

- (1) G.S.R. 295 (E), dated the 11th April, 2022, publishing the Coinage (Issue of Commemorative Coin on the occasion of 400th Birth Anniversary of Sri Guru Tegh Bahadur Ji) Rules, 2022.
- (2) G.S.R. 311 (E), dated the 22nd April, 2022, publishing the Coinage (Issue of commemorative coin on the occasion of CENTENARY YEAR OF UNIVERSITY OF DELHI) Rules, 2022.
- (3) G.S.R. 317 (E), dated the 26th April, 2022, publishing the Coinage (Issue of commemorative coin on the occasion of Birth Centenary of Shri Jawaharlal Darda) Rules, 2022.
- (4) G.S.R. 478 (E), dated the 27th June, 2022, publishing the Coinage (Issue of Commemorative Coin on the occasion of 175 YEARS OF INDIAN INSTITUTE OF TECHNOLOGY, ROORKEE) Rules, 2022.
- (5) G.S.R. 508 (E), dated the 4th July, 2022, publishing the Coinage (Issue of commemorative coin on the occasion of 250th BIRTH ANNIVERSARY OF RAJA RAM MOHAN ROY) Rules, 2022.

[Placed in Library. For (1) to (5) See No. L.T. 7190/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs

Act, 1962, along with Explanatory Memoranda:-

- (1) G.S.R. 248 (E), dated the 31st March, 2022, amending certain Notifications mentioned therein.

[Placed in Library. See No. L.T. 7187/17/22]

- (2) G.S.R. 249 (E), dated the 31st March, 2022, amending principal Notification No. G.S.R. 274 (E), dated the 31st March, 2003 by substituting certain entries, as mentioned therein.

- (3) G.S.R. 278 (E), dated the 6th April, 2022, amending principal Notification No. G.S.R. 568 (E), dated the 21st July, 2015 by substituting certain entries, as mentioned therein.

[Placed in Library. For (2) and (3) See No. L.T. 7191/17/22]

- (4) G.S.R. 471 (E), dated the 24th June, 2022, publishing the Customs Brokers Licensing (Amendment) Regulations, 2022.

- (5) G.S.R. 483 (E), dated the 30th June, 2022, publishing the Sea Cargo Manifest and Transhipment (First Amendment) Regulations, 2022.

[Placed in Library. For (4) and (5) See No. L.T. 7306/17/22]

- (6) G.S.R. 501 (E), dated the 1st July, 2022, amending certain Notifications, as mentioned therein.

[Placed in Library. See No. L.T. 7191/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

- (1) S.O. 1400 (E), dated the 28th March, 2022, publishing the Faceless Jurisdiction of Income-tax Authorities Scheme, 2022.

- (2) G.S.R. 229 (E), dated the 29th March, 2022, publishing the Income-tax (Third Amendment) Rules, 2022.

- (3) S.O. 1466 (E), dated the 29th March, 2022, publishing the e-Assessment of Income Escaping Assessment Scheme, 2022.

- (4) G.S.R. 1468 (E), dated the 30th March, 2022, publishing the Faceless Inquiry or Valuation Scheme, 2022.

- (5) G.S.R. 256 (E), dated the 4th April, 2022, publishing the Income-tax (6th Amendment) Rules, 2022.
- (6) G.S.R. 274 (E), dated the 5th April, 2022, publishing the Income-tax (Seventh Amendment) Rules, 2022.
- (7) S.O. 1642 (E), dated the 5th April, 2022, publishing the e-Dispute Resolution Scheme, 2022.
- (8) G.S.R. 275 (E), dated the 6th April, 2022, publishing the Income-tax (8th Amendment) Rules, 2022.
- (9) G.S.R. 307 (E), dated the 21st April, 2022, publishing the Income-Tax (Ninth Amendment), Rules, 2022.
- (10) G.S.R. 309 (E), dated the 22nd April, 2022, publishing the Income-tax (10th Amendment) Rules, 2022.
- (11) G.S.R. 313 (E), dated the 25th April, 2022, publishing a Corrigendum to the Notification No. G.S.R. 307 (E), dated the 21.04.2022.
- (12) G.S.R. 325 (E), dated the 29th April, 2022, publishing the Income-tax (Eleventh Amendment) Rules, 2022.
- (13) G.S.R. 341 (E), dated the 6th May, 2022, publishing the Income-tax Amendment (Thirteenth Amendment) Rules, 2022.
- (14) G.S.R. 343 (E), dated the 9th May, 2022, publishing the Income-tax (Fourteenth Amendment) Rules, 2022.
- (15) G.S.R. 346 (E), dated the 10th May, 2022, publishing the Income-tax (Fifteenth Amendment) Rules, 2022.
- (16) S.O. 2425 (E), dated the 27th May, 2022, publishing the Faceless Penalty (Amendment) Scheme, 2022.
- (17) S.O. 2426 (E), dated the 27th May, 2022, amending the principal Notification No. S.O. 118 (E), dated the 12th January, 2021 by omitting/substituting certain entries in that notification.
- (18) G.S.R. 404 (E), dated the 31st May, 2022, publishing the Income-tax (Sixteenth Amendment) Rules, 2022.
- (19) S.O. 2735 (E), dated the 14th June, 2022, amending the principal Notification No. S.O. 1790 (E), dated the 5th June, 2017, by inserting certain entries in that notification.
- (20) G.S.R. 455(E), dated the 16th June, 2022, publishing the Income-tax (Seventeenth Amendment) Rules, 2022.
- (21) G.S.R. 458 (E), dated the 17th June, 2022, publishing the Income-tax (Eighteenth Amendment) Rules, 2022.

[Placed in Library. For (1) to (21) See No. L.T. 7188/17/22]

- (22) G.S.R. 463 (E), dated the 21st June, 2022, publishing the Income-tax (Nineteenth Amendment) Rules, 2022.
- (23) G.S.R. 482 (E), dated the 30st June, 2022, publishing the Income-tax (Twentieth Amendment) Rules, 2022.
- (24) G.S.R. 505 (E), dated the 1st July, 2022, publishing Corrigendum to the Notification No. G.S.R. 482 (E), dated the 30th June, 2022.
- (25) G.S.R. 537 (E), dated the 12th July, 2022, publishing the Income-tax (Twenty Second Amendment) Rules, 2022.

[Placed in Library. For (22) to (25) See No. L.T. 7304/17/22]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. S.O. 1440 (E), dated the 29th March, 2022, notifying the date for filing of declaration under the Taxation and Other Laws (Relaxation of Certain Provisions) Act, 2020 (TOLA), under sub-section (2) of Section 10 of that Act, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 7189/17/22]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Circular No. 12 of 2022, dated the 16th June, 2022, publishing the Guidelines for removal of difficulties, under sub-section (3) of Section 194R of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 7302/17/22]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Circular No. 13 of 2022, dated the 22nd June, 2022, publishing the Guidelines for removal of difficulties, under sub-section (7) of Section 194S of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 7303/17/22]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Service Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 354 (E), dated the 17th May, 2022, extending the due date for furnishing the return in FORM GSTR-3B for the month of April, 2022 till the 24th day of May, 2022.

- (2) G.S.R. 355 (E), dated the 17th May, 2022, extending the due date for depositing the tax due under proviso to sub-section (7) of Section 39 of the said act, in FORM GST PMT-06 for the month of April, 2022 till the 27th day of May, 2022.
- (3) G.S.R. 397 (E), dated the 26th May, 2022, amending the Principal Notification No. G.S.R. 1600 (E), dated the 29th December, 2017 by inserting certain entries, as mentioned therein.

[Placed in Library. For (1) to (3) See No. L.T. 7194/17/22]

- (4) G.S.R. 429 (E), dated the 7th June, 2022, seeking to provide waiver of interest for specified electronic commerce operators for specified tax periods.

[Placed in Library. See No. L.T. 7305/17/22]

- (5) S.O. 3070 (E), dated the 5th July, 2022, appointing the 5th day of July, 2022 as date on which the provisions of clause (c) of Section 110 and Section 111 of the Finance Act, 2022 shall come into force.
- (6) G.S.R. 513 (E), dated the 5th July, 2022, seeking to exempt taxpayers having AATO upto Rs. 2 crores from the requirement of furnishing annual return for FY 2021-22.
- (7) G.S.R. 514 (E), dated the 5th July, 2022, amending the principal Notification No. G.S.R. 322 (E), dated the 23rd April, 2019 by inserting certain entries in that notification.
- (8) G.S.R. 515 (E), dated the 5th July, 2022, amending the principal Notification No. G.S.R. 1600 (E), dated the 29th December, 2017 by substituting certain entries in that notification.
- (9) G.S.R. 516 (E), dated the 5th July, 2022, extending/excluding the time limit for the purposes of certain provisions of the Central Goods and Services Tax Act, as mentioned therein.
- (10) G.S.R. 517 (E), dated the 5th July, 2022, publishing the Central Goods and Services Tax (Amendment) Rules, 2022.

[Placed in Library. For (5) to (10) See No. L.T. 7194/17/22]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38

of the Central-Excise Act, 1944, along with Explanatory Memoranda and Delay Statements:-

- (1) G.S.R. 733 (E), dated the 30th June, 2017, publishing the Central Excise Rules, 2017.
- (2) G.S.R. 734 (E), dated the 30th June, 2017, publishing the CENVAT Credit Rules, 2017.
- (3) G.S.R. 1422 (E), dated the 23rd November, 2017, publishing the Central Excise (Appeals) Amendment Rules, 2017.

[Placed in Library. For (1) to (3) See No. L.T. 7192/17/22]

Statement showing action taken by Government on the various assurances, promises and undertakings given during the Session

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statement showing action taken by Government on the various assurances, promises and undertakings given during the Session shown against each:-

1. Statement No. XXXVIII Two Hundred and Fifth, 2005
2. Statement No. XXXV Two Hundred and Seventeenth, 2009
3. Statement No. XXXII Two Hundred and Twenty Third, 2011
4. Statement No. XXX Two Hundred and Twenty Fourth, 2011
5. Statement No. XXXIII Two Hundred and Twenty Fifth, 2012
6. Statement No. XXVI Two Hundred and Twenty Sixth, 2012
7. Statement No. XXVIII Two Hundred and Twenty Seventh, 2012
8. Statement No. XXX Two Hundred and Twenty Eighth, 2013
9. Statement No. XXIX Two Hundred and Thirtieth, 2013-14
10. Statement No. XXVIII Two Hundred and Thirty Second, 2014
11. Statement No. XXII Two Hundred and Thirty Fourth, 2015
12. Statement No. XXIII Two Hundred and Thirty Sixth, 2015
13. Statement No. XXI Two Hundred and Thirty Seventh, 2015
14. Statement No. XXII Two Hundred and Thirty Eighth, 2016
15. Statement No. XXI Two Hundred and Thirty Ninth, 2016
16. Statement No. XIX Two Hundred and Fortieth, 2016

17. Statement No. XVIII	Two Hundred and Forty First, 2016
18. Statement No. XVIII	Two Hundred and Forty Second, 2017
19. Statement No. XVI	Two Hundred and Forty Third, 2017
20. Statement No. XIV	Two Hundred and Forty Fifth, 2018
21. Statement No. XIV	Two Hundred and Forty Sixth, 2018
22. Statement No. XIII	Two Hundred and Forty Seventh, 2018-19
23. Statement No. IX	Two Hundred and Forty Eighth, 2019
24. Statement No. XI	Two Hundred and Forty Ninth, 2019
25. Statement No. XI	Two Hundred and Fiftieth, 2019
26. Statement No. X	Two Hundred and Fifty First, 2020
27. Statement No. VII	Two Hundred and Fifty Second, 2020
28. Statement No. IX	Two Hundred and Fifty Third, 2021
29. Statement No. VII	Two Hundred and Fifty Fourth, 2021
30. Statement No. III	Two Hundred and Fifty Fifth, 2021
31. Statement No. III	Two Hundred and Fifty Sixth, 2022

[Placed in Library. For 1 to 31, See No. L.T. 7555/17/22]

Notifications of the Ministry of Culture

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): Sir, I lay on the Table, under sub-section (4) of Section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, a copy (in English and Hindi) of the Ministry of Culture Notification No. G.S.R. 48 (E), dated the 28th January, 2021, publishing the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 2021, along with Delay Statement and Explanatory Note.

[Placed in Library. See No. L.T. 7556/17/22]

Report and Accounts (2020-21) of HIL (India) Limited, New Delhi and related papers

नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री भगवंत खूबा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013 :—

(a) Sixty-seventh Annual Report and Accounts of the HIL (India) Limited

(formerly known as M/s. Hindustan Insecticides Limited), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7270/17/22]

Notifications of the Ministry of Finance

DR. BHAGWAT KISHANRAO KARAD: Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Section 17 of the General Insurance Business (Nationalisation) Act, 1972:-

- (1) S.O. 1821 (E), dated the 13th April, 2022, publishing the United India Fire and General Insurance Company Limited (Merger) Amendment Scheme, 2022.
- (2) S.O. 1822 (E), dated the 13th April, 2022, publishing the National Insurance Company Limited (Merger) Amendment Scheme, 2022.
- (3) S.O. 1823 (E), dated the 13th April, 2022, publishing the Oriental Fire and General Insurance Company Limited (Merger) Amendment Scheme, 2022.

[Placed in Library. For (1) to (3) See No. L.T. 7368/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 437 (E), dated the 9th June 2022, publishing the Life Insurance Corporation of India (Payment of Gratuity to the Chief Executive and Managing Directors) Amendment Rules, 2022, under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. L.T. 7361/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 3035 (E), dated the 4th July, 2022, publishing certain provisions of the Insurance Act, 1938 which do not apply to an insurer, as defined therein, carrying on business of insurance in a Special Economy Zone including and International Financial Services Centre and those which apply to such insurer in an International Financial Services Centre with exceptions,

modifications and adaptations, under sub-section (3) of Section 114 of the said Act.

[Placed in Library. See No. L.T. 7367/17/22]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (11) of Section 45 of the Banking Regulation Act, 1949:-

- (1) G.S.R. 731 (E), dated the 25th November, 2020, publishing the Lakshmi Vilas Bank Limited (Amalgamation with DBS Bank India Limited) Scheme, 2020, along with Delay Statement.
- (2) G.S.R. 45 (E), dated the 25th January 2022, publishing the Punjab and Maharashtra Co-operative Bank Limited (Amalgamation with Unity Small Finance Bank Limited) Scheme, 2022.

[Placed in Library. For (1) and (2) See No. L.T. 7365/17/22]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 461 (E), dated the 21st June, 2022, publishing the Insurance Regulatory and Development Authority (Salary and Allowances payable to, and other terms and conditions of service of Chairperson and other members) Amendment Rules, 2022, under Section 27 of the Insurance Regulatory and Development Authority of India Act, 1999.

[Placed in Library. See No. L.T. 7360/17/22]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. HO/EST/2021-22/297, dated the 31st March, 2022, publishing the UCO Bank (Officers') Service (Amendment) Regulations, 2020, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 3026 (E), dated the 1st July, 2022, publishing the Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022, under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970.

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 3027 (E), dated the 1st July, 2022,

publishing the Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022, under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1980.

[Placed in Library. For vi to viii, See No. L.T. 7364/17/22]

(ix) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. CSBD/Funds/S57/05.12.003/2022-23, dated the 6th May, 2022, publishing the RBI Employees' Gratuity and Superannuation Fund (Amendment) Regulations, 2021, under sub-section (4) of Section 58 of the Reserve Bank of India Act, 1934.

[Placed in Library. See No. L.T. 7366/17/22]

Notifications of the Ministry of Health and Family Welfare

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table —

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 52 of the Surrogacy (Regulation) Act, 2021 and Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021:-

- (1) S.O. 1907 (E), dated the 21st April, 2022, notifying the establishment of the National Assisted Reproductive Technology and Surrogacy Registry which shall be in operation *w.e.f.* 22nd April, 2022.
- (2) S.O. 2073 (E), dated the 4th May, 2022, notifying the Appropriate Authority in respect of each UT for the purposes of the said Act, consisting of the functionaries of respective UT, as mentioned therein.
- (3) S.O. 2074 (E), dated the 4th May, 2022, notifying the UT Board in respect of each UT Without Legislature for the purposes of the said Act, consisting of the functionaries of respective UT, as mentioned therein.
- (4) S.O. 2075 (E), dated the 4th May, 2022, notifying the UT Board in respect of each UT With Legislature for the purposes of the said Act, consisting of the functionaries of respective UT, as mentioned therein.
- (5) S.O. 2076 (E), dated the 4th May, 2022, notifying the composition of National Assisted Reproductive Technology and Surrogacy Board for the purposes of the said Act, as mentioned therein.

[Placed in Library. For (1) to (5) See No. L.T. 7277/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 54 of the Surrogacy (Regulation) Act, 2021:-

- (1) S.O. 2204 (E), dated the 12th May, 2022, publishing the Surrogacy (Regulation) Removal of Difficulties Order, 2022.
- (2) S.O. 2317 (E), dated the 19th May, 2022, amending Notification No. U.11019/03/2022-HR, dated the 4th May, 2022 to omit certain entries as defined therein.

[Placed in Library. For (1) and (2) See No. L.T. 7278/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 58 of the National Medical Commission Act, 2019, along with Delay Statement:-

- (1) S.O. 282 (E), dated the 20th April, 2021, publishing the National Medical Commission, Autonomous Boards (Manner of Appointment of Fourth Member and the Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements of President and Members) Amendment Rules 2021.
- (2) S.O. 283 (E), dated the 20th April, 2021, publishing the National Medical Commission (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules 2021.
- (3) S.O. 2008 (E), dated the 24th May, 2021, amending the principal Notification No. S.O. 3361 (E) dated the 24th September, 2020 by substituting certain entries in that notification.
- (4) S.O. 2036 (E), dated the 28th May, 2021, regarding appointment of Dr. Sandhya Bhullar, IAS (GJ: 2003), Joint Secretary, Department of Economic Affairs as Secretary of the National Medical Commission with immediate effect and until further orders.

[Placed in Library. For (1) to (4) See No. L.T. 5185/17/22]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family

Welfare), under Section 38 of the Drugs and Cosmetics Act, 1940.

- (1) G.S.R. 356 (E), dated the 18th May, 2022, publishing the Medical Devices (Third Amendment) Rules, 2022.
- (2) G.S.R. 357 (E), dated the 18th May, 2022, publishing the Drugs (Fourth Amendment) Rules, 2022.
- (3) G.S.R. 450 (E), dated the 15th June, 2022 publishing the Medical Devices (Fourth Amendment) Rules, 2022.

[Placed in Library. For (1) to (3) See No. L.T. 7179/17/22]

Report and Accounts (2020-21) of NISR, Leh, and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Institute of Sowa Rigpa (NISR), Leh, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7282/17/22]

REPORTS OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

MS. DOLA SEN (West Bengal): Sir, I lay on the Table, a copy each (in English and Hindi) of the Fifth, Sixth and Seventh Reports of the Joint Committee on Offices of Profit.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Forty-sixth Report of the Department-related Parliamentary Standing Committee on Finance on 'Strengthening Credit Flows to the MSME Sector'.

**REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश) : महोदय, मैं "अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) में आरक्षण नीति के कार्यान्वयन के विशेष संदर्भ में अनुसूचित जातियों और अनुसूचित जनजातियों के सामाजिक-आर्थिक विकास में स्वायत्त निकायों, लोक उद्यमों, केंद्रीय विश्वविद्यालयों, इंजीनियरिंग कॉलेजों, आईआईएम, आईआईटी सहित शैक्षणिक संस्थाओं, एम्स सहित चिकित्सा संस्थानों की भूमिका" विषय पर अनुसूचित जातियों और अनुसूचित जनजातियों के कल्याण संबंधी समिति (2022-23) के पंद्रहवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

MR. CHAIRMAN: Hon. Members, I have received notices under Rule 267 for suspension of rules. ...*(Interruptions)*... You don't want to hear this? ...*(Interruptions)*... Thank you. ...*(Interruptions)*... The House is adjourned till 12'o clock.

The House then adjourned at six minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

OBSERVATION BY THE CHAIR

MR. DEPUTY CHAIRMAN: Question No. 91. ...*(Interruptions)*... Shri N.R. Elango. Now, Question Hour...*(Interruptions)*... Please. Nothing else will go on record. ...*(Interruptions)*... हाउस में प्लैकार्ड्स लेकर आना और दिखाना, यह गलत है। ...*(व्यवधान)*... प्लीज़ ...*(व्यवधान)*... यह हाउस के रूल्स ऑफ़ प्रोसीजर के खिलाफ़ है। ...*(व्यवधान)*... प्लीज़, वैल में न आएं, अपनी सीट्स पर जाएं। ...*(व्यवधान)*... प्रश्न संख्या 91 ...*(व्यवधान)*... श्री एन. आर. इलांगो ...*(व्यवधान)*... अनुपस्थित ...*(व्यवधान)*... माननीय सदस्यगण, मैं आपसे पुनः गुजारिश कर रहा हूँ। ...*(व्यवधान)*... आप शुरू से वैल में लगातार प्लैकार्ड्स लेकर आ रहे हैं। ...*(व्यवधान)*... चेयर को ऑब्स्ट्रक्ट कर रहे हैं। ...*(व्यवधान)*... यह रूल के अनुसार सही नहीं है। ...*(व्यवधान)*... Hon. Members, please do not show placards in the House, as you know it is against the well-established parliamentary customs and conventions. ...*(Interruptions)*... Please do not do it. ...*(Interruptions)*... Hon. Chairman has also asked you this morning not to show placards, particularly, in front of the Chair, thereby obstructing the smooth running of the House by the Chair. ...*(Interruptions)*... You may recall that on the direction of the hon. Chairman, this

parliamentary custom and convention was brought to the notice of all the Members through the Parliamentary Bulletin on 21st July, 2022. ...*(Interruptions)*... I, therefore, once again request you not to display any placards in the Chamber. ...*(Interruptions)*... Please do not force me to name you. ...*(Interruptions)*... Please. I request you, please go back to your seats. ...*(Interruptions)*... माननीय चेयरमैन की बड़ी क्लियर इंस्ट्रक्शन्स हैं। ...**(व्यवधान)**... हाउस को चलने दीजिए। ...**(व्यवधान)**... आप लोग प्लैकार्ड्स लेकर हाउस में न आएं। ...**(व्यवधान)**... यह नियमों के विपरीत है। ...**(व्यवधान)**... प्लीज़, प्लीज़ ...**(व्यवधान)**... माननीय सदस्यगण, मैं आपसे पुनः आग्रह कर रहा हूँ। ...**(व्यवधान)**... Hon. Members, I am again repeating it for your convenience. ...*(Interruptions)*... चेयर की बातों के सिवाय, आप जो बोल रहे हैं, वह कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... अगर आप सवाल पूछना चाहते हैं, तो मैं अवसर दूँगा। ...**(व्यवधान)**... माननीय सदस्यगण, चेयर को रूल 256 लगाने पर मजबूर न करें। ...**(व्यवधान)**... मैं रिक्वेस्ट करता हूँ। ...**(व्यवधान)**... Please go back to your seats. ...*(Interruptions)*... Please do not show placards in the House, as you know it is against the well-established parliamentary customs and conventions. ...*(Interruptions)*... Please do not do it. ...*(Interruptions)*... Hon. Chairman has also asked you this morning not to show placards, particularly, in front of the Chair, thereby obstructing the smooth running of the House by the Chair. ...*(Interruptions)*... You may recall that on the direction of hon. Chairman, this parliamentary custom and convention was brought to the notice of all the Members through the Parliamentary Bulletin on 21st July, 2022. ...*(Interruptions)*... I, therefore, once again request you not to display any placards in the Chamber. ...*(Interruptions)*... Please do not force me to name you. ...*(Interruptions)*... मैं पुनः आप सबसे अनुरोध करूँगा। ...**(व्यवधान)**... मुझे इंस्ट्रक्शंस को फॉलो करना पड़ेगा। ...**(व्यवधान)**... प्लीज़, आप अपनी सीट्स पर जाएं। ...**(व्यवधान)**... आपकी सुविधा के लिए I am reading Rule 256. ...*(Interruptions)*... मेरा निवेदन है, अनुरोध है कि आप अपनी सीट्स पर जाएं। ...**(व्यवधान)**... It says, "The Chairman may, if he deems it necessary, name a member who disregards the authority of the Chair or abuses the rules of the Council by persistently and willfully obstructing the business thereof." ...*(Interruptions)*... आप यह लगातार कर रहे हैं, रेगुलरली चेयर को डिस्ओबे कर रहे हैं। ...**(व्यवधान)**... It says, "If a member is so named by the Chairman, he shall forthwith put the question on a motion being made, no amendment, adjournment or debate being allowed, that the member (naming him) be suspended from the service of the Council for a period not exceeding the remainder of the Session. ...*(Interruptions)*... A member suspended under this rule shall forthwith quit the precincts of the Council"....*(Interruptions)*... मेरा आपसे आग्रह है। ...**(व्यवधान)**... चेयर यह अनप्लेजेंट टास्क नहीं करना चाहती। ...**(व्यवधान)**... Please go back to your seats. ...*(Interruptions)*... Allow the discussion. ...*(Interruptions)*... इस सदन ने रेज़ोल्यूशन

लिया है कि क्वेश्चन ऑवर को चलने देंगे। ...**(व्यवधान)**... माननीय सदस्यगण, प्लीज़, प्लीज़ ...**(व्यवधान)**... Sanjay Singhji, please go back to your seat. ...**(Interruptions)**... I am again warning you. ...**(Interruptions)**... मैं आपसे निवेदन करने के लिए 15 मिनट के लिए सदन स्थगित कर रहा हूँ। ...**(व्यवधान)**...

The House then adjourned at four minutes past twelve of the clock.

The House reassembled at twenty minutes past twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

ORAL ANSWERS TO STARRED QUESTIONS

MR. DEPUTY CHAIRMAN: Question No. 91, Shri N. R. Elango; not present.

* 91. [*The questioner was absent.*]

Replacement of inorganic fertilizer with organic fertilizer

*91. SHRI N.R. ELANGO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government agrees with the view that the need of the hour is to have a fertilizer that is organic and also available in sufficient quantities in comparison to that of inorganic fertilizers;
- (b) if so, the details of the initiatives taken/proposed to be taken by Government in this regard; and
- (c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA): (a) to (c) A statement is laid on the table of the House.

Statement

(a) to (c) Soil test based Integrated Nutrient Management (INM) through conjunctive use of both inorganic and organic / biofertilizers is recommended by Indian Council of Agricultural Research (ICAR) to ensure food security in the country.

As on date, 11 biofertilizers and 6 organic fertilizers are notified for INM and organic farming practices adopted by the farmers. ICAR developed efficient strains of biofertilizers specific to different crops and soil types under Network project on Soil Biodiversity-Biofertilizers.

Infrastructure Creation for bio fertilizer production units and quality testing labs is supported under Soil Health Management (SHM) scheme. In addition, farmers are provided incentives for production/ procurement of bio / organic fertilizers through schemes of Paramparagat Krishi Vikas Yojana (PKVY), Bharatiya Prakritik Krishi Padhati (BPKP) and Mission Organic Value Chain Development in North East Region (MoVCDNER).

ICAR under the scheme of "Network Project on Organic Farming" (NPOF) developed location specific organic farming package of practices for 68 crops/ cropping systems to promote chemical free farming in the country. ICAR also imparts trainings, organises front-line demonstrations, awareness programmes etc. to educate farmers on all these aspects.

MR. DEPUTY CHAIRMAN: Shri John Brittas, first supplementary on this Q. No. 91. ...*(Interruptions)*... Mr. John Brittas, you put your question. Only your question will go on record. ...*(Interruptions)*... Mr. John Brittas, you have given your name. ...*(Interruptions)*... Your question will go on record. ...*(Interruptions)*... Please put the question. ...*(Interruptions)*... कोई और बात रिकॉर्ड पर नहीं जा रही है। ...*(व्यवधान)*... जो माननीय सदस्य वैल में हैं, मेरा उनसे आग्रह है कि वे अपनी सीट्स पर जाएँ। ...*(व्यवधान)*... Mr. John Brittas, please put your question. ...*(Interruptions)*...

SHRI JOHN BRITTAS: Sir, the answer the Government has given is with regard to the promotion of organic manure. ...*(Interruptions)*... Since there is a big issue of price rise... ...*(Interruptions)*... Will that help the people... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The question is on fertilisers. ...*(Interruptions)*...

SHRI JOHN BRITTAS: Sir, that deals with the poverty and price rise also. ...*(Interruptions)*... So, I am asking: Has the Government got a concrete plan to ensure that the price rise is brought down? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: This question is on fertiliser. ...*(Interruptions)*... Not on price rise, this question is on fertiliser. ...*(Interruptions)*... The Minister will reply only on that. ...*(Interruptions)*... You know the rules.

श्री भगवंत खूबा : उपसभापति महोदय, माननीय सदस्य के प्रश्न का हम ऑलरेडी जवाब दे चुके हैं। ...**(व्यवधान)**... ये प्राइस राइज़ की बात कर रहे हैं। ...**(व्यवधान)**... अंतरराष्ट्रीय स्तर पर प्राइस राइज़ होने के बावजूद माननीय प्रधान मंत्री जी का यह निर्देश है कि भारत के किसानों के लिए किसी भी कीमत पर प्राइस नहीं बढ़ाना है। ...**(व्यवधान)**... महोदय, भारत सरकार ने सब्सिडी बढ़ा दी है और हम भारत के किसानों को उसी प्राइस पर फर्टिलाइज़र देने का काम कर रहे हैं। ...**(व्यवधान)**...

श्री उपसभापति : माननीय हरनाथ सिंह यादव। ...**(व्यवधान)**...

श्री हरनाथ सिंह यादव : उपसभापति महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या इफको द्वारा खाद्य गुणवत्ता व सुरक्षा बढ़ाने और रासायनिक उर्वरकों पर निर्भरता कम करने हेतु सकारात्मक और सफल परीक्षण करने के बारे में सरकार को जानकारी है? ...**(व्यवधान)**... यदि हाँ, तो इसका पूर्ण विवरण क्या है और किसानों तक नैनो उर्वरक कब तक पहुँचने की संभावना है? ...**(व्यवधान)**...

श्री भगवंत खूबा : उपसभापति महोदय, केवल इफको ही नहीं, बल्कि सारी कंपनियों की गुणवत्ता का परीक्षण समय-समय पर होता रहता है। ...**(व्यवधान)**... माननीय सदस्य ने नैनो यूरिया के बारे में कहा है। ...**(व्यवधान)**... इफको ऑलरेडी अपने प्लांट्स से किसानों को नैनो यूरिया दे रहा है और आने वाले दो-तीन साल के अंदर करीब पाँच से छः नैनो यूरिया प्लांट्स लगने जा रहे हैं, जिनसे कम से कम छः लाख टन से ज्यादा यूरिया उनको हर महीने उपलब्ध कराया जाएगा। ...**(व्यवधान)**...

SHRI BIRENDRA PRASAD BAISHYA: Organic fertilisers, organic cultivation is the call of the hour. ...**(Interruptions)**... It is known to everybody, hon. Prime Minister has given priority for organic cultivation in Assam and the North-Eastern areas. ...**(Interruptions)**... In North-Eastern Region, in Assam, there is a fertiliser company, 'Brahmaputra Valley Fertilizer Corporation Limited'. ...**(Interruptions)**... This is the only fertiliser corporation in the entire North-Eastern Region including the Eastern India. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Birendra Prasadji, what is your question? ...**(Interruptions)**... Please be brief. ...**(Interruptions)**...

SHRI BIRENDRA PRASAD BAISHYA: I want to know from the hon. Minister: Is your Ministry seriously thinking of establishing organic plant in the Brahmaputra Valley

Fertilizer Corporation Limited at Namrup? I want to know from the hon. Minister whether his Ministry is seriously thinking of establishing...

MR. DEPUTY CHAIRMAN: Baishyaji, please put your question. ...(Interruptions).. Please. ...(Interruptions)..

SHRI BIRENDRA PRASAD BAISHYA: Are you thinking of establishing an organic plant in Namrup? ...(Interruptions)..

MR. DEPUTY CHAIRMAN: Please be brief. ...(Interruptions)..

श्री भगवंत खूबा : उपसभापति महोदय, भारत सरकार ऑलरेडी ऑर्गेनिक फार्मिंग को बढ़ावा देने के लिए 'परम्परागत कृषि विकास योजना' के तहत, 'भारतीय प्राकृतिक कृषि पद्धति' के तहत, ...(व्यवधान)... नेशनल मिशन और नेचुरल फार्मिंग के तहत, 'नमामि गंगे' प्रोग्राम के तहत और 'Mission Organic Value Chain Development for North East Region' के तहत सारे नॉर्थ-ईस्ट के लिए विशेष योजनाओं के तहत वहां बढ़ावा देने का काम भारत सरकार ने किया है। ...(व्यवधान)... उसी के माध्यम से असम में भी उसका लाभ मिल पाएगा, धन्यवाद। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Thank you. Question No.92, Shri Narhari Amin. ...(Interruptions)..

Promotion of AYUSH system of medicines in rural areas

†*92. SHRI NARHARI AMIN: Will the Minister of AYUSH be pleased to state:

- (a) whether any plan has been formulated to promote treatment through AYUSH system of medicines in rural areas, if so, the details thereof;
- (b) whether AYUSH medicines have been made available in the units of Government hospitals already established in rural areas;
- (c) if so, the details thereof; and
- (d) if not, whether Government is mulling over promoting AYUSH medicines in rural areas in the future?

† Original notice of the question was received in Hindi.

THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Public Health being a State subject, the primary responsibility to provide treatment through AYUSH system in rural areas lies with the respective State/UT Governments. However, under the Centrally Sponsored Scheme of the National AYUSH Mission (NAM), there is a provision of financial assistance to support the efforts of State/UT Government for promoting treatment through AYUSH systems by different activities like supply of medicines to AYUSH Hospitals & Dispensaries, co-location of AYUSH facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) & District Hospitals (DHs), upgradation of standalone Government AYUSH hospitals & dispensaries and setting up of 50/30/10 bedded integrated AYUSH hospitals. Further, grant-in-aid of Rs. 3119.46 Crore has been released to the State/UT Governments from 2014-15 to 2021-22 for different activities including support for treatment facilities as per proposals received through State Annual Action Plans (SAAPs).

(b) to (d) Under NAM, grant-in-aid has been provided to the State/UT Governments for the supply of essential AYUSH medicines to AYUSH hospitals and dispensaries in the country including in rural areas as per the proposals received from them through State Annual Action Plans (SAAPs). Under NAM, a total grant-in-aid of Rs. 1014.38 Crore has been sanctioned from 2014-15 to 2021-22 to different States/UTs for the supply of AYUSH medicines to AYUSH hospitals and dispensaries.

श्री नरहरी अमीन : माननीय उपसभापति महोदय, वर्ष 2014 में नरेन्द्र मोदी जी के प्रधान मंत्री बनने के बाद आयुष मंत्रालय के 'नेशनल आयुष मिशन' में बहुत ही सराहनीय कार्य किए गए हैं। ...**(व्यवधान)**... माननीय मंत्री जी वर्ष 2014-15 से लेकर वर्ष 2020-21 तक नेशनल आयुष मिशन की ओर से किए गए कार्यों के डीटेल्स दें। ...**(व्यवधान)**...

श्री उपसभापति : माननीय मंत्री जी जवाब दें, इसके पहले वेल में खड़े लोगों से मेरा आग्रह है, जो क्लैपिंग कर रहे हैं और नारे लगा रहे हैं, ...**(व्यवधान)**... यह संसदीय नियमों के प्रोसीजर के खिलाफ है। ...**(व्यवधान)**... Please go back to your seats. सदस्यों के लिए जो रूल्स और एटिकेट्स बने हुए हैं, उनका पालन कीजिए और अपनी जगह पर जाइए। ...**(व्यवधान)**... अन्य कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... वेल में खड़े होकर इस तरह से बात नहीं कर सकते। ...**(व्यवधान)**... यह क्वेश्चन ऑवर है, अन्य कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**...

महिला एवं बाल विकास मंत्रालय में राज्य मंत्री; तथा आयुष मंत्रालय में राज्य मंत्री (डा. मुंजापारा महेन्द्रभाई) : माननीय उपसभापति महोदय, हमारे माननीय सदस्य ने बहुत ही अच्छा सवाल पूछा है। ...**(व्यवधान)**... आयुष मंत्रालय हेल्थ और वेलनेस को लिए बहुत ही अच्छा काम कर रहा है। ...**(व्यवधान)**... हम अगर हेल्थ और वेलनेस अच्छा रखेंगे, तो हम बार-बार इलैक्ट होकर यहां आ पाएंगे। ...**(व्यवधान)**... इसलिए मैं विनम्रता के साथ सभी सदस्यों से विनती करता हूं कि आप सब लोग वेल में न रहें। ...**(व्यवधान)**... आयुष मंत्रालय का बहुत ही अच्छा जवाब आ रहा है। ...**(व्यवधान)**... महोदय, वर्ष 2014 में नरेन्द्र मोदी जी के आने से पहले 'आयुष' हेल्थ का एक छोटा सा डिपार्टमेंट था, लेकिन मोदी जी ने इसको इंडिपेंडेन्ट मिनिस्टर दिया, बाद में फुल फ्लेज्ड दिया, एक कैबिनेट मिनिस्टर दिया है और एक एमओएस भी दिया है। ...**(व्यवधान)**... वर्ष 2014 तक उसका बजट सिर्फ 75.28 करोड़ रुपये था। ...**(व्यवधान)**... अभी उसको 10 गुणा बढ़ाकर वर्ष 2022-23 तक आठ सौ करोड़ रुपये किया है। ...**(व्यवधान)**... were supported for integrated hospitals, 340 AYUSH hospitals and 5,062 AYUSH dispensaries have been supported for upgradation of infrastructure and other facilities. ...**(Interruptions)**.. Sir, 2,640 PHCs, 773 CHCs and 340 district hospitals have been supported under it for recurring assistance of medicines and contingency on an average each year. ...**(Interruptions)**.. Sir, 872 AYUSH hospitals and 12,831 AYUSH dispensaries have been supported. ...**(Interruptions)**..

श्री उपसभापति : माननीय मंत्री जी, कृपया ब्रीफ में जवाब दें। ...**(व्यवधान)**...

डा. मुंजापारा महेन्द्रभाई : मोदी जी के आने के बाद 'नेशनल आयुष मिशन' में काफी काम हुआ है। ...**(व्यवधान)**...

श्री नरहरी अमीन : माननीय उपसभापति महोदय, माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के 8 साल के शासन में 'नेशनल आयुष मिशन' की उपलब्धियां क्या हैं? ...**(व्यवधान)**...

डा. मुंजापारा महेन्द्रभाई : माननीय उपसभापति महोदय, हमारे माननीय सदस्य जैसे भी गाँव के लोगों में बहुत इंटरैस्ट रखते हैं ...**(व्यवधान)**... और चिंता करते हैं कि उनकी हेल्थ कैसे अच्छी रहे। ...**(व्यवधान)**... अभी पूरा देश प्रधान मंत्री जी के 8 साल के कार्यकाल की उपलब्धियों का सेलिब्रेशन कर रहा है। ...**(व्यवधान)**... वर्ष 2014 तक आयुष मिनिस्ट्री का टोटल बजट 691 करोड़ रुपये था, जो वर्ष 2022-23 में 3,050 करोड़ रुपये कर दिया गया है। अभी मैंने नेशनलाइज्ड मिशन की एक्टिविटी पिछले सप्लीमेंटरी में डिस्कस की है। ...**(व्यवधान)**... फिर हमारे Integration of services in Ayushman Bharat के थ्रू 12,500 आयुष हेल्थ एंड वेलनेस सेंटर्स के द्वारा हम लोगों को ट्रीटमेंट दे रहे हैं। अभी हम 'इरडा' के थ्रू 27 इंश्योरेंस कंपनीज़ को 140 प्रोडक्ट्स के बारे में भी इंश्योरेंस दे रहे हैं। हम योग के बारे में भी बता रहे हैं। ...**(व्यवधान)**... अभी 'इंटरनेशनल योगा' डे गया है। हमारा नेशनल मेडिसिनल प्लांट्स बोर्ड फार्मर्स के लिए बहुत अच्छा काम कर

रहा है।...(व्यवधान)... हमने एजुकेशन में यूजी और पीजी, दोनों में- यूजी में 74 परसेंट सीट्स और पीजी में 41 परसेंट सीट्स बढ़ाई हैं। हमने NEET और AIAPGET दोनों कर दिए हैं और नेशनल कमीशन फॉर इंडियन सिस्टम ऑफ मेडिसिन और एनसीएच दोनों को भी हमने किया है। वैसे भी मोदी जी के आने के बाद हमारा एक्सपोर्ट 18.1 बिलियन डॉलर हो गया है।...(व्यवधान)...

श्री उपसभापति: माननीय मंत्री जी, आप संक्षेप में उत्तर दीजिए।...(व्यवधान)...

डा. मुंजापारा महेन्द्रभाई : आयुष इंडस्ट्री 17 परसेंट की ग्रोथ से बढ़ रही है।...(व्यवधान)... अभी हमारी कंट्री की एक्सपोर्ट ग्रोथ भी 5.9 परसेंट हो गई है, जो पहले 2014 में 1.09 बिलियन यूएस डॉलर थी, वह अब बढ़कर 1.54 बिलियन यूएस डॉलर हो गयी है।...(व्यवधान)...

श्री उपसभापति : जो भी माननीय सदस्यगण वेल में खड़े हैं, मैं उनसे आग्रह कह रहा हूँ कि वे अपनी सीट्स पर जाएं और चेयर को एक्शन लेने के लिए बाध्य न करें।...(व्यवधान)... Please go back to your seats. ...(Interruptions)...श्रीमती रमिलाबेन बेचारभाई बारा।...(व्यवधान)...

श्रीमती रमिलाबेन बेचारभाई बारा : उपसभापति महोदय, एएनएम के तहत 2014 से 2022 तक अस्पतालों और औषधालयों की आपूर्ति के लिए विभिन्न राज्य संघ और क्षेत्रों को कुल 1,014.38 करोड़ रुपये दिए गए हैं।...(व्यवधान)... मैं ग्रामीण क्षेत्र के ट्राइबल एरिया से आती हूँ और माननीय मंत्री जी से जानना चाहती हूँ कि गुजरात ग्रामीण क्षेत्र के ट्राइबल एरिया में सरकारी आयुष अस्पतालों और भिन्न-भिन्न विस्तारों वाले एकीकृत कितने आयुष अस्पतालों की स्थापना की गई है और उस पर कितना बजट खर्च हुआ है? ...(व्यवधान)...

डा. मुंजापारा महेन्द्रभाई : माननीय सदस्या श्रीमती रमिलाबेन जी ने ट्राइबल लोगों के लिए बहुत ही अच्छा सवाल पूछा है कि...(व्यवधान)...ट्राइबल लोगों को कैसे हेल्थ फैसिलिटी मिले। मैं एक डॉक्टर हूँ, तो सिकल डिज़ीज़ का मतलब खून की कमी से है। उसका आरबीसी और सिकल सैपरेट हो जाता है, जिससे हमेशा खून की कमी रहती है। वैसे ट्राइबल लोगों में खून की डिज़ीज़ होती है।...(व्यवधान)... माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के आने के बाद अभी ट्राइबल एरिया में ट्राइबल्स पॉपुलेशन की सेवा के लिए कुल 106 हेल्थ एंड वेलनेस सेंटर्स इस्टैब्लिश कर दिए गए हैं, जिसकी वजह से ट्राइबल लोगों को एनीमिया और दूसरी बीमारियों के लिए बहुत ही अच्छी सेवा मिल रही है।...(व्यवधान)... माननीय सदस्या के साबरकांठा डिस्ट्रिक्ट में भी 10 हेल्थ एंड वेलनेस सेंटर्स दिए गए हैं। उन्होंने बजट के बारे में जो प्रश्न किया है, उसके संबंध में मैं यह कहना चाहता हूँ कि मैं उनको अपनी मिनिस्ट्री में बुलाकर और चाय पिलाकर उनके सवाल का आंसर दे दूंगा।...(व्यवधान)...

SHRI SUJEET KUMAR: Sir, in his reply, the hon. Minister mentioned about the International Day of Yoga. We all know that it has greatly added to the soft power of India. But, in the reply, there is no mention of yoga. So, I would like the hon. Minister to apprise the House as to what steps have been taken by the Government of India to promote yoga, particularly among the school children. Thank you.

डा. मुंजापारा महेन्द्रभाई : माननीय सदस्य ने बहुत ही अच्छा प्रश्न किया है।...**(व्यवधान)**... मोदी जी भी बार-बार पार्लियामेंट से बोलते थे कि योग कीजिए, सूर्य नमस्कार कीजिए। आज हमारे सदस्य ने बहुत ही अच्छा सवाल किया है कि बच्चों को भी कैसे योग कराएं?...**(व्यवधान)**... मैं तो यह कहता हूँ कि सब लोगों को योग करना चाहिए। अभी मोदी जी के आने के बाद 2015 से हम यू.एन. के साथ मिलकर ऐव्री 21 जून को 'इंटरनेशनल योगा डे' सेलिब्रेट कर रहे हैं।...**(व्यवधान)**... इस बार आठवां 'अंतरराष्ट्रीय योग दिवस' मनाया गया। खुद मोदी जी मैसूर में दशहरा ग्राउंड, कर्णाटक से जुड़े थे।...**(व्यवधान)**... वहां मोदी जी के साथ 15 हजार लोगों ने योग किया। ...**(व्यवधान)**... पूरे वर्ल्ड में 16 टाइम ज़ोन्स के मुताबिक 23 करोड़ से ज्यादा लोगों ने योग किया था। ...**(व्यवधान)**... बच्चों को भी योग कराना चाहिए, इसके संबंध में सभी स्कूलों में आयुर्विद्या के नाम से एक प्रोजेक्ट है, उसमें हम बच्चों को योग कराते हैं। ...**(व्यवधान)**... ऐसे ही गार्जियन रिंग ऑफ योगा, जो इंटरनेशनल डे ऑफ योगा था, उसमें वन सन, वन अर्थ के मुताबिक हमने पूरी दुनिया में, जो ऑस्ट्रेलिया के ब्रिस्बेन और फिजी से शुरू हुआ था, वैसे ही पूरी जगह हमने योग किया था। ...**(व्यवधान)**... वैसे ही गार्जियन रिंग बनाकर हमने योग किया था। आज मैं सभी माननीय सदस्यों को कहता हूँ कि यह आयुष का बहुत ही अच्छा ...**(व्यवधान)**... मैं सभी को रिक्वेस्ट करता हूँ कि यह आयुष ...**(व्यवधान)**... मैं रिक्वेस्ट करता हूँ कि आप सभी ...**(व्यवधान)**...

श्री उपसभापति : माननीय मंत्री जी, कृपया ब्रीफ में उत्तर दें। ...**(व्यवधान)**... कृपया ब्रीफली उत्तर दें। ...**(व्यवधान)**... माननीय सदस्यगण, वेल में आकर नारा लगाना और ताली बजाना बहुत ही अशोभनीय आचरण है। ...**(व्यवधान)**... प्लीज़, आप लोग अपनी सीट पर जाइए। ...**(व्यवधान)**... पूरा देश यह देख रहा है कि आप सदन में वेल में आकर क्वेश्चन ऑवर नहीं चलने दे रहे हैं। ...**(व्यवधान)**... यह शोभनीय आचरण नहीं है। Please go back to your seats. ...**(Interruptions)**...

श्री विजय पाल सिंह तोमर : उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि जो आठ हजार से अधिक जन औषधि केंद्र काम कर रहे हैं, क्या आप उनमें आयुष वाली दवाइयां भी उपलब्ध कराने का काम करेंगे?

डा. मुंजापारा महेन्द्रभाई : माननीय उपसभापति जी, हमारे माननीय सांसद महोदय ने बहुत ही अच्छा प्रश्न पूछा है। ...**(व्यवधान)**... कैसे सस्ती मेडिसिन्स, कॉस्ट इफेक्टिव और अच्छी क्वालिटी की मेडिसिन्स बढ़ें? ...**(व्यवधान)**... इसमें जन औषधि केंद्र का जिक्र किया गया है। जन औषधि

केंद्र को पूरे देश में मोदी जी की दवा की दुकान बोलते हैं, क्योंकि जो हार्ट केयर की मेडिसिन, डायबिटीज़ की मेडिसिन, कैंसर की मेडिसिन जिस पर चार हज़ार, पांच हज़ार हर महीने खर्च होते हैं। ...**(व्यवधान)**... वही मेडिसिन गिने-चुने रुपयों में जन औषधि केंद्रों में अच्छी क्वालिटी की मिलती है। ...**(व्यवधान)**... जन औषधि केंद्रों में आयुष की मेडिसिन्स भी उपलब्ध हैं।

श्री उपसभापति : क्वेश्चन नम्बर 93.

Sagarmala Programme in Andhra Pradesh

*93. SHRI MASTHAN RAO BEEDA: Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) the number of projects sanctioned to Andhra Pradesh under the Sagarmala programme ;
- (b) the current status of implementation of each of the projects ;
- (c) the details of funds allocated and utilised for the projects in Andhra Pradesh, project-wise ;
- (d) whether there is any time and cost overrun of any of projects in the State ;
and
- (e) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): (a) to (e) A statement is laid on the Table of House.

Statement

(a) to (c) There are 13 projects worth Rs. 1533 Cr partially funded through Sagarmala Programme in Andhra Pradesh. Out of these 13 Projects, 5 projects worth Rs. 754 Cr have been completed, 3 projects worth Rs. 316 Cr. are under implementation and 5 projects worth Rs. 463 Cr. are under development. Ministry has released funds of Rs. 134.48 Cr. for development of projects in the State of Andhra Pradesh. The detailed list of Projects funded by the Ministry under Sagarmala is **annexed**.

(d) and (e) There is no request received from Government of Andhra Pradesh for additional funds on account of cost/ time overrun for projects funded under Sagarmala.

Annexure

S. No	Name of Project	Project Category	Implementing Agency	Project Cost (Rs. Cr)	Fund Released (Rs. Cr)	Remark
1	Construction of grade separator from H-7 area to Port connectivity Road by passing Convent Junction - Visakhapatnam Port	Road	NHAI	60.00	14.98	Completed
2	2 to 4 laning of port road connectivity to NH – 5 -Phase II	Road	NHAI	77.00	20.00	Completed
3	Construction of coastal Berth at VPT	Coastal Infrastructure	Visakhapatnam Port Trust	43.00	30.00	Completed
4	Centre of Excellence in Maritime and Shipbuilding -CEMS - AP-18 out of 24 Labs in AP	Technology Centers	IRS	574.00	22.14	Completed
5	Coastal Districts Skill Development Program - Phase I - Andhra Pradesh	Skill Development	Ministry of Rural Development (DDU-GKY)	0.28	0.28	Completed
6	Development of Fishing Harbour in Juvaladinne in SPSR Nellore District in the State of Andhra Pradesh.	Fisheries	Fisheries Department, GoAP	288.00	36.10	Under Implementation
7	Coastal Districts Skill Development Program - Phase 2 - Andhra Pradesh	Skill Development	Ministry of Rural Development (DDU-GKY)	6.00	5.98	Under Implementation

8	Construction of passenger jetty at Bhavani island- Krishna district	Ro Ro and Passenger Jetty	Andhra Pradesh Tourism Development Corporation	22.00	5.00	Under Implementation
9	Improvement of Kakinada Anchorage Ports infrastructure in East Godavari district, Andhra Pradesh	Port Modernization - Non-Major Ports	Andhra Pradesh Maritime Board	85.83	0.00	Under Development
10	Development of Passenger Jetty- Sea Plane Jetty and upgradation of existing jetty at Kakinada	Ro Ro and Passenger Jetty	Andhra Pradesh Tourism Development Corporation	72.48	0.00	In principle approval for funding conveyed to State Government
11	Construction of a passenger Jetty at Bheemunipatnam	Ro Ro and Passenger Jetty	Andhra Pradesh Tourism Development Corporation	78.99	0.00	In principle approval for funding conveyed to State Government
12	Construction of a passenger Jetty at Kalingapatnam	Ro Ro and Passenger Jetty	Andhra Pradesh Tourism Development Corporation	72.45	0.00	In principle approval for funding conveyed to State Government
13	Modernisation of Visakhapatnam Fishing Harbour	Fisheries	Visakhapatnam Port Trust	152.81	0.00	Under Development

SHRI MASTHAN RAO BEEDA: Sir, Andhra Pradesh has sanctioned nine more fishing harbours to be built by the State Government. Does the Central Government intend to provide funds to assist the State? My second question is: Would the implementation of projects under Sagarmala Scheme lead to displacement of people? ...*(Interruptions)*... If yes, what support is going to be extended by the Central Government?

SHRI SHANTANU THAKUR: Hon. Deputy Chairman, Sir, the hon. Member has asked a very good question. ...*(Interruptions)*... I am giving the answer, through you, that under the leadership of our visionary Prime Minister, Modiji, our Ministry has taken a very good initiative for the development of coastal areas. Andhra Pradesh is one of the most important parts of that, towards the ...*(Interruptions)*... development of coastal areas. I am giving some data about it. There are 33 fishing harbour projects worth Rs. 5,156 crores being implemented under the Sagarmala Programme. ...*(Interruptions)*... The Ministry of Ports, Shipping and Waterways is in convergence with the Minister of Fisheries, Animal Husbandry and Dairying. Funding relating to fishing, harbour projects worth Rs. 2,399.84 crores has been sanctioned. ...*(Interruptions)*...

श्री उपसभापति : माननीय मंत्री जी, ...*(व्यवधान)*... माननीय मंत्री जी, ...*(व्यवधान)*... Please don't read. माननीय मंत्री जी, please be brief. Don't read your answer. ...*(Interruptions)*... Please be brief and confine your reply to the question. ...*(Interruptions)*...

SHRI MASTHAN RAO BEEDA: Is the Government taking any specific steps to ensure that there are minimal time and cost overrun for identified projects in Andhra Pradesh under the Sagarmala Programme? ...*(Interruptions)*...

SHRI SHANTANU THAKUR: Sir, under Sagarmala Programme, a total number of 33 projects, worth Rs. 28.56 crores, have been completed. ...*(Interruptions)*... And, 32 projects, worth Rs. 72.67 crores, are under implementation. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Mr. Deputy Chairman, Sir, I would like to know from the hon. Minister whether there is any plan before the Central Government to connect the Vizag Port with that of Bhogapuram airport. ...*(Interruptions)*... It is because there is a seaport at Visakhapatnam and in Bhogapuram there is a plan before the

Government to open an airport. ...*(Interruptions)*... Is there any plan before the Central Government to connect the airport and the seaport under Sagarmala Programme? ...*(Interruptions)*...

SHRI SHANTANU THAKUR: Sir, a very good question has been asked by the hon. Member. ...*(Interruptions)*... I don't have information on this with me right now. ...*(Interruptions)*... It will be examined and details would be sent to the hon. Member. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. G.K. Vasan. Mr. Vasan, the question is relating to Sagarmala Programme in Andhra Pradesh. ...*(Interruptions)*...

SHRI G.K. VASAN: Mr. Deputy Chairman, Sir, waterways are economical and eco-friendly for transportation. ...*(Interruptions)*... Sir, 14,000 kms. of navigable waterways are available in the country. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The question is relating to Andhra Pradesh. ...*(Interruptions)*...

SHRI G.K. VASAN: I would like to know from the hon. Minister the developmental programmes that the Government of India have on waterways. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: Respected Deputy Chairman, Sir, I am thankful to hon. Shri Vasanji for raising a relevant question. ...*(Interruptions)*... As you know, under the dynamic leadership of hon. Prime Minister, Shri Modiji, the Ministry of Ports, Shipping and Waterways, with the support of the people of the country, putting its best possible efforts to develop infrastructure and also improve facilities, so that both sectors — coastal shipping as well as inland waterways — can be developed and user can have access to those facilities for the betterment and growth of the nation. In this regard, we have already identified 111 National Waterways and for information of the House, you will be happy to know that in the recent past we have started cargo movement from Patna to Pandu in Guwahati from the National Waterway-1 and, the National Waterway-2 through the Bangladesh Protocol Route. ...*(Interruptions)*... So, this is happening with hon. Prime Minister's inspiration and dynamic initiative. ...*(Interruptions)*...

श्री जी.वी.एल. नरसिंहा राव : सर, यह दुख की बात है कि विपक्ष के साथी संसद को बाधित कर रहे हैं। ...**(व्यवधान)**... लोकतंत्र के विरोधी साबित कर रहे हैं ...**(व्यवधान)**...

श्री उपसभापति : प्लीज़, आप क्वेश्चन पूछिए। ...**(व्यवधान)**... आप क्वेश्चन पूछिए। ...**(व्यवधान)**...

SHRI G.V.L. NARASIMHA RAO: Sir, my supplementary is relating to reply given by the hon. Minister. ...*(Interruptions)*... Hon. Minister has mentioned in his reply that four passenger jetties are under construction with the Andhra Pradesh Tourism Development Corporation, but there is not much activity that has actually been seen. ...*(Interruptions)*... So, I would like to know from the hon. Minister whether this will be speeded up and when will Kakinada have sea plane operating from its jetty? ...*(Interruptions)*... It is listed at Point No. 10 of Annexure given to reply. ...*(Interruptions)*...

SHRI SANTANU THAKUR: Sir, the Ministry is developing passenger jetty at Bhavani Island, Kalingapatnam and Bheemunipatnam under upgradation of existing jetty of Kakinada. So far as the other question put by the hon. Member is concerned, we do not have the information available right now. We will very soon give the reply to him.

श्री उपसभापति : प्रश्न संख्या 94, श्री बृजलाल। माननीय सदस्य - अनुपस्थित।

* 94. [*The questioner was absent.*]

Change in GST slabs

†*94. SHRI BRIJLAL: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is contemplating to change the GST slabs, and if so, the details thereof;
- (b) whether Government is also contemplating to relax the mandatory provisions of invoice, and if so, the details thereof; and
- (c) the manner in which common people would be benefited by the change in GST slabs; and
- (d) whether it would also affect the revenue collection of Government, and if so, the details thereof?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (d) A statement is placed on the Table of the House.

Statement

(a) GST rates/ rate slabs applicable on goods and services are prescribed on the recommendations of the GST Council. GST Council has not made any recommendation for change in the existing GST rate slabs so far. A Group of Ministers (GoM) has been constituted by the GST Council in its 45th meeting held on 17th September, 2021. One of the terms of reference of the GoM is to “*review the current rate slab structure of GST, including special rates, and recommend rationalization measures, including merger of tax rate slabs, required for a simpler rate structure in GST*”.

(b) At present, there is no such proposal. Currently, E-invoicing is mandatory for taxpayers with aggregate turnover of more than Rs. 20 crore in a financial year with effect from 01.04.2022.

(c) and (d) The GST Council takes into account all relevant factors while making any recommendation. These include calibrating the interest of common man and the needs of revenue. A simplified rate structure would ease compliance and provide greater transparency.

श्री सुशील कुमार मोदी : माननीय उपसभापति महोदय, मैं माननीय मंत्री जी से जानना चाहता हूँ कि पिछले दिनों पल्सेज पर, चावल पर, दही पर, लस्सी पर जो पांच परसेंट का GST लगाया गया तो लगाने वाली जो GST काउंसिल है और जो ग्रुप ऑफ मिनिस्टर्स हैं, उसमें क्या दिल्ली के, जहां आम आदमी पार्टी की सरकार है, उसके वित्त मंत्री मौजूद थे कि नहीं थे?..(व्यवधान)... राजस्थान में, जहां कांग्रेस की सरकार है और बंगाल, जहां टी.एम.सी. की सरकार है, उनके वित्त मंत्री वहां मौजूद थे कि मौजूद नहीं थे और उन लोगों ने इस बढ़ोतरी का समर्थन किया या विरोध किया? मैं माननीय मंत्री जी से यह जानना चाहता हूँ, वे बतायें कि क्या इन राज्यों के वित्त मंत्री इस टैक्स वृद्धि के पक्ष में थे या उन्होंने नोट ऑफ डिस्सेंट दिया या वहां उसका विरोध किया?

श्री पंकज चौधरी : माननीय उपसभापति महोदय, वर्ष 2017 के बाद GST काउंसिल स्वतंत्र रूप से अपना निर्णय लेती है।..(व्यवधान)...माननीय सदस्य ने जो बात पूछी है, यह सही है कि GST काउंसिल की 45वीं बैठक में इसकी दरों के लिए मंत्रियों का एक समूह (GoM) बनाया गया था।..(व्यवधान)... इस समूह के सदस्य इस प्रकार थे कर्णाटक के मुख्यमंत्री बसवराज बोम्मई,

तारकिशोर प्रसाद जी, उप मुख्य मंत्री, बिहार, माविन गोडिन्हो जी, परिवहन और पंचायती राज मंत्री, गोवा, श्री के.एन. बालागोपाल, वित्त मंत्री, केरल, श्री शान्ति कुमार धारीवाल, स्थानीय निकाय और शहरी विकास मंत्री, राजस्थान, श्री सुरेश कुमार खन्ना जी, वित्त मंत्री और संसदीय कार्य मंत्री, उत्तर प्रदेश, श्री चन्द्रिमा भट्टाचार्य, वित्त राज्य मंत्री, पश्चिमी बंगाल। 24 सितम्बर, 2021 को श्री बसवराज बोम्मई, मुख्य मंत्री, कर्नाटक की अध्यक्षता में...(व्यवधान)...यह गुप स्थापित किया गया। इस तरह स्पष्ट होता है कि GST प्रशासन में केरल के भी लोग थे, बंगाल के भी लोग थे, राजस्थान के भी लोग थे और ...(व्यवधान)...GoM सर्वसम्मति से निर्णय लेता है। इन सबकी सहमति के आधार पर ही GoM ने अपना निर्णय लिया है।...(व्यवधान)...

श्री उपसभापति : माननीय सदस्यगण, डा. अशोक बाजपेयी जी सवाल पूछ रहे हैं। जो लोग सवाल पूछना चाहते हैं, मेरा आग्रह है कि वे पहले अपनी सीट पर बैठें। ...(व्यवधान)...आप न बोलें। प्लीज़ बैठें और अपने मेम्बर्स को वापस लें। कृपया अपनी सीट पर बैठें। डा. अशोक बाजपेयी जी।...(व्यवधान)...

डा. अशोक बाजपेयी : माननीय उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि एक देश, एक टैक्स के सिद्धान्त को लागू करते हुए क्या देश में पेट्रोलियम उत्पादों के मूल्यों पर समान GST की दर लगाने पर कोई विचार हो रहा है या नहीं? अगर नहीं हो रहा है तो उसके क्या कारण हैं, क्योंकि देश में पेट्रोलियम प्रोडक्ट्स के समान मूल्य हों, ऐसी सरकार की नीति होनी चाहिए, इस पर माननीय मंत्री जी क्या कहते हैं? ...(व्यवधान)...

श्री पंकज चौधरी : माननीय उपसभापति महोदय, मैंने पहले भी बताया कि GST काउंसिल बनने के बाद से ये निर्णय वहीं लिए जाते हैं। इसमें सभी प्रदेशों के वित्त मंत्री शामिल होते हैं। इस प्रस्ताव पर GST काउंसिल, यथा समय, जब वह उचित समझेगी, विचार करेगी।

श्री उपसभापति : माननीय सदस्यगण, माननीय देरेक जी सवाल पूछना चाहते हैं, आप सबसे आग्रह है, कम से कम आप लोग अपनी सीट पर जाइये। देरेक जी, आप बैठ जायें। आप बड़े सीनियर मेम्बर हैं। ...(व्यवधान)...मैं आग्रह कर रहा हूँ कि आप अपने मेम्बर्स को वापस बुलाइये। आप अपने सदस्यों से आग्रह करिए, ...(व्यवधान)... सब लोग सुनें। ...(व्यवधान)... प्लीज़, ...(व्यवधान)... सवाल पूछने दीजिए। ...(व्यवधान)...

श्री पीयूष गोयल : सर, जिस प्रकार से ये डिस्टर्ब करते हैं, ...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़। ...(व्यवधान)... देरेक जी, मैं आपको मौका दे रहा हूँ। ...(व्यवधान)... आपके सदस्य वैल में हल्ला कर रहे हैं। ...(व्यवधान)... No; you cannot dictate to the Chair, Mr. Derek. You ask your Members to go back; otherwise, I am not going to give you the opportunity. Please...(Interruptions).. I will call you, Derekji.

Please ask your Members to go back. ...(Interruptions).. No, no. Your Members are in the Well. Please...(Interruptions)..

SHRI DEREK O'BRIEN: Sir, it is my right. ...(Interruptions)..

MR. DEPUTY CHAIRMAN: You are also the Leader of TMC...(Interruptions)..

SHRI DEREK O'BRIEN: You must give me my supplementary. ...(Interruptions)..

MR. DEPUTY CHAIRMAN: You also cannot dictate to the Chair. Please. ...(Interruptions).. No. ...(Interruptions).. I will call Raghav Chadhaji. Raghavji, please put your question. ...(Interruptions).. आप बैठिए, मैं आपको मौका दे रहा हूँ। ...(व्यवधान)... आप बैठिए, मैं आपको मौका दे रहा हूँ। ...(व्यवधान)... आप बैठ जाएँ, अपने मेम्बर्स को वापस बुलाएँ। ...(व्यवधान)... आप अपने मेम्बर्स को वापस बुलाएँ, मैं मौका दे रहा हूँ। ...(व्यवधान)... देरेक जी, आप खुद स्लोगन लगा रहे हैं, अब मैं आपसे क्या कहूँ! ...(व्यवधान)... Mr. Raghav Chadha, please put your question. ...(Interruptions)..

श्री राघव चड्ढा : सर, आज पूरा सदन एक बेहद गम्भीर विषय पर बहस माँग रहा है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please put your question. ...(Interruptions).. You have no question ...(Interruptions).. I am moving to Question No.95; Dr. Kirodi Lal Meena. ...(Interruptions)..

Violation of CSR provisions

†*95. DR. KIRODI LAL MEENA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the accountability of CSR Committee and Board and audit provisions of companies provide ample safety measures for utilization of funds in existing legal provisions;
- (b) if so, the number of cases of violation of CSR provisions till date and whether any action has been taken against such companies as per the provision of the Act after proper examination of records and compliance of due process of law;

† Original notice of the question was received in Hindi.

- (c) the details of amount utilised by each Central Public Undertaking under CSR fund during the last three years; and
- (d) the details of utilisation of CSR funds during these financial years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) The broad framework for Corporate Social Responsibility (CSR) has been provided through Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. The CSR mandated companies are required to provide additional information in their Profit & Loss Account regarding amount of expenditure incurred on CSR activities and the same is required to be audited by the statutory auditors of the company. Further, Ministry has notified the Companies (Auditor's Report) Order, 2020, ("CARO, 2020") applicable from FY 2021-22 which requires auditors to state details of any unspent CSR amount. The Board of the company is also required to disclose the CSR Policy implemented by the company in its Board report. Thus, the corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide adequate mechanisms for monitoring the CSR activities implemented by the companies.

The Government monitors the disclosures made by the companies in the MCA 21 portal. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Act after due examination of records and following due process of law. Earlier, CSR related defaults were compoundable offences. So far, sanction for prosecution has been accorded in 366 cases. Of these, 155 applications for compounding have been made and 105 cases have been compounded. Now, the non-compliance of CSR provisions has been converted as a civil wrong w. e. f. 22nd January, 2021.

(c) and (d) All data related to CSR filed by companies in MCA21 registry is available in public domain at www.csr.gov.in. On the basis of annual filings made by the companies in the MCA 21 registry, CSR spent by Central Public Sector Undertakings (CPSUs) for the financial years (FY) 2018-19 to FY 2020-21 are given below:

Particulars	FY 2018-19	FY 2019-20	FY 2020-21
CSR Expenditure by Central PSUs(in Cr.)	3,986.35	5,023.57	4,184.39

(Data up to 31.03.2022) [Source: National CSR Data Portal]

State-wise details of CSR spent by Central Public Sector Undertakings (CPSUs) for the FY 2018-19 to FY 2020-21 are at **Annexure**.

Further, the companies are required to file the CSR data for the FY 2021-22 on or before 31st March, 2023.

Annexure

State-wise details of CSR Expenditure by Central PSUs (Amount in Crore)

S.No.	State/UT	FY 2018-19	FY 2019-20	FY 2020-21
1	Andaman And Nicobar	0.00	-	0.09
2	Andhra Pradesh	48.86	32.22	35.60
3	Arunachal Pradesh	4.02	6.68	3.54
4	Assam	165.87	221.78	92.95
5	Bihar	29.87	8.23	7.51
6	Chandigarh	0.17	0.08	-
7	Chhattisgarh	85.92	86.51	185.81
8	Dadra and Nagar Haveli	0.13	-	0.44
9	Delhi	173.63	208.69	45.74
10	Goa	4.39	4.23	4.54
11	Gujarat	76.26	13.79	23.51
12	Haryana	18.63	10.49	9.36
13	Himachal Pradesh	47.50	39.10	49.34
14	Jammu and Kashmir	7.40	8.12	21.68
15	Jharkhand	59.91	92.14	94.87
16	Karnataka	167.74	168.27	82.98
17	Kerala	37.33	52.88	23.35
18	Madhya Pradesh	103.10	37.12	129.24

19	Maharashtra	96.45	243.45	210.00
20	Manipur	1.49	4.36	4.10
21	Meghalaya	3.95	9.09	2.00
22	Mizoram	0.11	-	0.02
23	Nagaland	0.11	0.63	0.26
24	Odisha	521.85	506.24	287.38
25	Puducherry	2.37	-	0.02
26	Punjab	5.53	1.97	2.36
27	Rajasthan	34.17	9.72	3.06
28	Sikkim	1.29	1.05	8.06
29	Tamil Nadu	105.76	124.72	69.35
30	Telangana	27.53	30.71	25.91
31	Tripura	20.50	7.17	5.41
32	Uttar Pradesh	151.59	74.70	117.39
33	Uttarakhand	99.21	54.63	47.04
34	West Bengal	40.71	27.75	59.11
35	NEC/ Not mentioned*	-	9.68	168.24
36	PAN India*	1,275.13	2,478.92	1,416.51
37	Contribution to Funds included in Schedule VII of the Act	567.88	448.44	947.63
	Grand Total (in Cr.)	3,986.35	5,023.57	4,184.39

(Data up to 31.03.2022) [Source: National CSR Data Portal]

*Companies either did not specify the names of States or indicated more than one State where projects were undertaken.

MR. DEPUTY CHAIRMAN: Dr. Kirodi Lal Meena, please put your first supplementary. ... (Interruptions) ..

डा. किरोड़ी लाल मीणा : सर, इरेडिकेटिंग हंगर, पॉवर्टी एंड मालन्यूट्रीशन तथा एनवायरन्मेंटल सस्टेनेबिलिटी हेतु राजस्थान में सीएसआर में कितनी राशि कब-कब उपलब्ध कराई गई? ... (व्यवधान) ...

राव इन्द्रजीत सिंह : सर, माननीय मीणा जी ने सीएसआर के ऊपर सवाल पूछा है। ... (व्यवधान) ... मैंने इसका जवाब दिया है कि जो सीएसआर प्रेमवर्क है, वह पर्याप्त है। ... (व्यवधान) ... इसके बाद इन्होंने सप्लीमेंटरी में यह पूछा है कि राजस्थान के अन्दर इरेडिकेटिंग हंगर, पॉवर्टी एंड मालन्यूट्रीशन तथा एनवायरन्मेंटल सस्टेनेबिलिटी में पिछले तीन सालों के अन्दर कितना पैसा खर्च हुआ है। ... (व्यवधान) ... सर, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूँ कि इसके तहत सन् 2018-19 के अन्दर 15.24 करोड़ एवं 31.21 करोड़ खर्च किया गया, 2019-20 के अन्दर 19.75 एवं 26.60 करोड़ खर्च किया गया और 2020-21 के अन्दर 43.11 करोड़ एवं 49.97 करोड़ खर्च किया गया। ... (व्यवधान) ...

श्री उपसभापति : सेकंड सप्लीमेंटरी। ... (व्यवधान) ...

डा. किरोड़ी लाल मीणा : उपसभापति महोदय, क्या प्रोटेक्शन ऑफ नेशनल हेरिटेज में भी सीएसआर के द्वारा राशि उपलब्ध कराई जाती है? ... (व्यवधान) ... यदि हाँ, तो अगर राजस्थान से इस संबंध में प्रस्ताव प्राप्त होंगे, तो क्या सीएसआर से राशि उपलब्ध कराई जाएगी? ... (व्यवधान) ...

RAO INDERJIT SINGH: Mr. Deputy Chairman, Sir, Protection of National heritage is an eligible CSR activity. It is Board-driven exercise. ... (Interruptions) .. हमने कंपनी के बोर्ड के ऊपर यह अख्तियार छोड़ा हुआ है कि वे फैसला करें, वे मॉनिटर करें और वे तय करें कि कहाँ-कहाँ, किसके ऊपर खर्च किया जा सकता है। ... (व्यवधान) ... साथ-साथ हम यह भी मानते हैं कि जो भी कंपनीज हैं, वे भारत की तरक्की के अन्दर अपना योगदान दे रही हैं। ... (व्यवधान) ... They are wealth creators. कोई कंपनी सीएसआर के लिए जो सारा का सारा पैसा खर्च करती है, हमने उसका कायदा बना रखा है कि वह किस चीज के ऊपर खर्च कर सकती है। ... (व्यवधान) ... And, it is a Board-driven exercise. ... (Interruptions) .. It is for the company to decide where to spend or where not to spend. ... (Interruptions) ..

श्री उपसभापति : माननीय दीपक प्रकाश। ... (व्यवधान) ...

श्री दीपक प्रकाश : सर, देश की आजादी के लम्बे अंतराल के बाद भी कई जिले आर्थिक रूप से पिछड़े हुए हैं। ... (व्यवधान) ... प्रधान मंत्री जी आकांक्षी जिला कार्यक्रम के माध्यम से लगातार इन

ज़िलों को विकसित करने का काम कर रहे हैं। ...**(व्यवधान)**... मैं मंत्री जी से यह जानना चाहता हूँ कि सीएसआर के माध्यम से देश के अंदर जो आकांक्षी ज़िले हैं, खासकर झारखंड के अंदर ...**(व्यवधान)**... क्या सीएसआर के माध्यम से इनके लिए कोई विशेष कार्य योजना तैयार की गई है? ...**(व्यवधान)**...

राव इन्द्रजीत सिंह : जनाब, सीएसआर किसी भी तरह से किसी गवर्नमेंट की स्कीम में वायबिलिटी गैप फंडिंग के तौर पर इस्तेमाल करने के लिए नहीं है। ...**(व्यवधान)**... जो एस्पिरेशनल डिस्ट्रिक्ट्स हैं, ...**(व्यवधान)**... अगर उनके अंदर सीएसआर का पैसा कंपनी अपनी स्वेच्छा से खर्च करना चाहे तो कर सकती है। ...**(व्यवधान)**... इसके अंदर कोई पाबंदी नहीं है। ...**(व्यवधान)**... लेकिन हमारी तरफ से ऐसी कोई हिदायत नहीं है कि आपको यहां पर पैसा खर्च करना है। ...**(व्यवधान)**...

श्री राकेश सिन्हा : माननीय उपसभापति महोदय, सीएसआर एक महत्वपूर्ण व्यवस्था है, जिसके अंतर्गत हम ...**(व्यवधान)**...

श्री उपसभापति : राकेश सिन्हा जी, एक मिनट। ...**(व्यवधान)**... माननीय सदस्यगण, आप लोग अपनी-अपनी सीट पर जाइए, मैं सबको मौका दे रहा हूँ। ...**(व्यवधान)**... आप ऐसा नहीं कर सकते कि आप खड़े भी रहेंगे, स्लोगंस भी लगाएंगे, आपके मेम्बर्स वेल में हंगामा करेंगे और मैं आपको बोलने का मौका भी दूँ। ...**(व्यवधान)**... Please be careful. ...**(Interruptions)**... माननीय देरेक जी, मैं आपको मौका देने के लिए तैयार हूँ, लेकिन पहले आप बैठ जाएं और अपने मेम्बर्स को वापस बुलाएं, फिर सवाल पूछें। ...**(व्यवधान)**...

श्री राकेश सिन्हा : माननीय उपसभापति महोदय, सीएसआर एक महत्वपूर्ण फंड है, जिसका रचनात्मक प्रयोग होता है। ...**(व्यवधान)**... मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि भारत के प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने भारतीय ज्ञान परम्परा को महत्व दिया है, ...**(व्यवधान)**... माननीय प्रधान मंत्री जी के भारतीय ज्ञान परम्परा को महत्व देने के बाद से भारतीय ज्ञान परम्परा पर अध्ययन बढ़ा है। ...**(व्यवधान)**... क्या इस ओर सीएसआर के फंड को खर्च करने की कोई व्यवस्था है? ...**(व्यवधान)**... क्या सरकार इसमें एक सब-क्लॉज लगाएगी कि इसका कुछ प्रतिशत भारतीय ज्ञान परम्परा को आगे बढ़ाने में खर्च किया जाए? ...**(व्यवधान)**... धन्यवाद ...**(व्यवधान)**...

राव इन्द्रजीत सिंह : सर, भारतीय ज्ञान परंपरा पर अध्ययन eligible CSR activity है। मैंने पहले भी यह बात अर्ज की है कि सीएसआर की सारी की सारी फंडिंग बोर्ड ड्रिवन है। ...**(व्यवधान)**... हमने सिर्फ यह बताया है कि इसके तीन रूट्स हैं। ...**(व्यवधान)**... एक एक्टिविटी रूट है। ...**(व्यवधान)**... दूसरा फंड रूट है, जिसके अंदर निर्मल गंगा कोष, पीएम नेशनल रिलीफ फंड, स्वच्छ भारत कोष इत्यादि आते हैं। ...**(व्यवधान)**... इसका तीसरा रूट है, जहां पर कोई वैज्ञानिक कोई विशेष रिसर्च करना चाह रहे हैं, उनको भी इसमें से फंड किया जा सकता है। ...**(व्यवधान)**...लेकिन प्रधान मंत्री राहत कोष या अन्य Schedule VII Fund के अंदर पैसा तब भी

जा सकता है, जब कम्पनियां वित्तीय वर्ष के दौरान CSR का पूरा पैसा खर्च नहीं कर पाती हैं। कम्पनियों को वित्तीय वर्ष खत्म होने के छः महीने के अंदर इन फंडों में पैसे देने का प्रावधान है।

MR. DEPUTY CHAIRMAN: Question No. 96, Shri Sandosh Kumar P. ... (Interruptions)...

Efforts to control fraudulent shell companies

*96. SHRI SANDOSH KUMAR P: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has taken any regulatory steps to control fraudulent 'shell companies' which do not conduct any real operations and are used mainly for money laundering and tax-evasion;
- (b) the details of the regulatory measures that have been taken so far; and
- (c) the name of such shell companies that have been identified during 2021-22?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) and (b) There is no definition of the term "Shell Company" and also "Fraudulent Shell Company" in the Companies Act, 2013 (the Act). Shell Company normally refers to a company without active business operation or significant assets, which in some cases are used for illegal purpose such as tax evasion, money laundering, obscuring ownership, benami properties etc. However, there are provisions for removal of name of the company under Section 248 of the Act from the Register of companies, if it is not carrying on any business or operation for a period of 2 immediately preceding financial years (non operational Companies) and has not made any application within the said period for obtaining the status of a Dormant Company under section 455 of the Act. Registrar of Companies (ROC) removes the names of such companies from the Register of Companies after following the due process of law. Thus, the removal of the names of the companies from the Register of Companies is a continuous process.

The Government has undertaken Special Drives for identification and strike off of non-operational Companies under section 248 of the Act. 4,32,796 number of Companies have been struck off in these special Drives undertaken till 2021-22.

Further, section 164(2) (a) of the Act empowers the Ministry to disqualify the directors of those companies which have not filed financial statement or annual return for any continuous period of three financial years by not allowing them to be re-appointed as a director of that company or in other companies for a period of five years from the date on which the said company fails to do so. By invoking the said provision, the Ministry had also disqualified 5,68,755 directors.

Further, based on information received from various banks, the Central Government had ordered investigations into the true ownership of 68 such companies u/s 216 read with Section 210(1) (c) of the Companies Act, 2013, which had deposited Rs. 25 Crores or more in Bank Accounts and withdrew in an exceptional manner post demonetization.

(c) As stated at (a) there is no definition of term of Shell Company under the Act. However, a total of 49,921 number of non-operational companies have been struck off during 2021-22. The names of the companies may be perused from the website of the Ministry www.mca.gov.in under the heading "Data & Reports" under the link "RD/ROC Information" with the title "List of Companies Struck-off by RoCs (STK-7) under section 248(5) of the Act 2013".

MR. DEPUTY CHAIRMAN: First supplementary, Sandoshji. ...*(Interruptions)*... First supplementary. ...*(Interruptions)*...

SHRI SANDOSH KUMAR P: Please put the House in order. ...*(Interruptions)*... What is the point in asking question if the House is not in order? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You please put your question which you have given, 'Efforts to control fraudulent shell companies'. ...*(Interruptions)*... You put your first supplementary. ...*(Interruptions)*...

SHRI SANDOSH KUMAR P: I request you to put the House in order first. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am requesting. I have already requested all Members. ...*(Interruptions)*... You follow the rules. Go back to your seats. ...*(Interruptions)*... This is the duty of all of you. ...*(Interruptions)*... आप सबको यह करना है। ...**(व्यवधान)**... आप फर्स्ट क्वेश्चन पूछें। ...**(व्यवधान)**... Please ask your first question. ...*(Interruptions)*... I am not indulging in a debate. ...*(Interruptions)*... Put your question. ...*(Interruptions)*... I think you are not interested in asking question, Mr. Sandosh Kumar. ...*(Interruptions)*... Please. ...*(Interruptions)*... I am moving to other supplementaries. ...*(Interruptions)*... Q. No. 96, no supplementary. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Question Nos. 97 and 98. ...*(Interruptions)*...

#Power supply shortage in the country

*97. SHRI RAGHAV CHADHA: Will the Minister of POWER be pleased to state:

- (a) whether Government is aware that there is a looming coal crisis and power shortage in the country;
- (b) if so, the details thereof;
- (c) the present situation and demand versus supply matrix of coal supplies in the country;
- (d) the steps taken by Government to overcome coal shortage; and
- (e) the instructions /suggestions made to the States to overcome coal shortage?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI KRISHAN PAL): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (b) The coal stock available with the thermal power plants, including import, is monitored by Central Electricity Authority (CEA) on daily basis. As on 31.03.2022, the coal stock was 25.6 Million Tonnes (MT) and increased to 28.4 MT as on 15.07.2022, which is about 50% of the normative coal stock required to be maintained by the Thermal power plants (TPPs). The stock available as on

Starred Question number 97 and 98 were taken up together.

15.07.2022 is sufficient to run these power plants for an average of 10 days at 85% Plant load factor (PLF).

Further, during 2022-23 (Apr-June), against the requirement of 404.76 Billion Units (BU), the energy supplied was 400.65 BU. There was a shortage of 1% of energy requirement. Gap is generally on account of factors other than inadequacy of power availability in the country such as constraints in distribution network, financial constraints, commercial reasons, forced outage of generating units etc.

(c) The month-wise details of coal receipt and coal consumption are provided as under:

Month	Receipt per day (TT/day)	Consumption per day (TT/day)	Gap between supply and demand (TT/day)
Apr-22	2108	2236	-127
May-22	2181	2126	55
Jun-22	2244	2154	90
July, 2022 (till 15th)	2067	1957	110

(d) and (e) Government has taken the following steps to overcome coal supplies' shortages:

- (i) An Inter-Ministerial Sub Group comprising of representatives from Ministry of Power, Ministry of Coal, Ministry of Railways, Central Electricity Authority (CEA), Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) meet regularly to take various operational decisions to enhance supply of coal to thermal power plants as well as for meeting any contingent situations relating to Power Sector including to alleviate critical coal stock position in power plants.
- (ii) As per the decision taken in the meeting held under the Chairmanship of Cabinet Secretary on Augmentation of coal supply and power generation capacity, a Secretary level Inter Ministerial committee has been set up to ensure that the medium and long term requirements of coal are met. The IMC comprises of Chairman Railway Board, Secretary, Ministry of Coal, Secretary, Ministry of Environment, Forest and Climate Change as members and Secretary, Ministry of Power as convenor.

- (iii) Considering high demand of domestic coal in the thermal power plants, Ministry of Power on 28.04.2022 issued advisory to State Sector and Independent Power Producer (IPP) plants to import coal for blending @10% of their requirement to ensure minimum required coal stock before the onset of monsoon, to ensure availability of adequate stock in the power plants which may cater to their demand during monsoon period when the domestic supply of coal reduces.
- (iv) CIL has allocated about 16 MT coal on Road cum Rail (RCR) mode to TPPs.
- (v) Railways has issued order to give preference to Power Sector for loading of coal from Good Shed Siding (GSS) and Private Washery (PW).
- (vi) Ministry of Power has advised States, from time to time, to lift coal offered by CIL on RCR mode and also achieve production target from their Captive mines.

Availability of coal in power plants

*98. SHRI JAWHAR SIRCAR: Will the Minister of POWER be pleased to state:

- (a) whether Government is aware that power plants did not maintain mandatory stockpiles of coal and that in April 2022, when the power crisis broke out, most of the plants had only around 10 per cent of the required stock; and
- (b) whether Government took strict actions to ensure coal stocks at plants on the lines of decision taken on 27th May, 2022 under the Electricity Act, to ensure 10 per cent mixing of imported coal, if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI KRISHAN PAL): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) Central Electricity Authority (CEA) issued coal stocking norms mandating Thermal Power Plants (TPPs) to maintain coal stock for 12 to 17 days for pithead plants and for 20 to 26 days for non-pithead plants based on its requirement at 85% Plant Load Factor (PLF) with seasonal variation in supply/consumption pattern. As

per the norms, power plants have to maintain coal stock for 17 days in case of pithead plants and 26 days in case of non-pithead plants during the month of April, 2022.

As on 30.04.2022, the coal stock available was about 21.95 Million Tonnes (MT), which was about 33% of the normative stock requirement of 66.53 MT. Further, out of 173 number of TPPs with a capacity of about 2,03,347 MW, 50 plants with a capacity of 44,176 MW were having coal stock of less than 10% of normative stock requirement.

(b) Ministry of Power (MoP) vide letter dated 28.04.2022 issued advisory to State Sector and Independent Power Producer (IPP) plants to import coal for blending @10% (by weight) of their requirement to ensure minimum required coal stock before the onset of monsoon. Central Gencos had also been instructed to take similar action. This decision was to ensure availability of adequate stock in the power plants which may cater to their demand during monsoon period when the domestic supply of coal reduces.

In this regard, various directions/orders have been issued by MoP which are as under:

- i. MoP vide letter dated 13th May, 2022 to all State Govts. and SERCs to ensure all generating companies regulated by them to take immediate action for import of coal for blending as per orders of MoP so that resource adequacy is ensured.
- ii. MoP vide letter dated 18th May, 2022 again advised Gencos to import coal to maintain generation and meet the power demand of the country.
- iii. MoP vide another letter dated 18th May, 2022 has also issued directions under Section 107 of the Electricity Act, 2003 to CERC with copy to SERCs/JERCs to take suitable action to allow blending with imported coal as per MoP instructions.
- iv. MoP vide letter dated 26th May, 2022 issued directions under Section 11 of the Electricity Act, 2003 giving a methodology to be used by the generating companies supplying power under Section 63 of the Electricity Act, 2003 and State Govts./Discoms to calculate the compensation due to blending with imported coal.
- v. MoP vide letter dated 28th May, 2022 again requested all State Gencos/IPPs to take necessary action and assess the remaining requirement of their blending

with imported coal for the whole FY 2022-23 considering quantity already awarded and also separately indicate the requirements upto 30.09.2022.

- vi. An Inter-Ministerial Sub Group comprising of representatives from Ministry of Power, Ministry of Coal, Ministry of Railways, CEA, Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) meet regularly to take various operational decisions to enhance supply of coal to thermal power plants as well as for meeting any contingent situations relating to Power Sector including to alleviate critical coal stock position in power plant.

Based on the performance of Generation Companies (GENCOS) to lift offered domestic coal and action taken on import for blending, Sub-Group in its meeting decides to allocate Railway rakes to GENCOs.

MR. DEPUTY CHAIRMAN: Question Nos. 97 and 98 are of the same nature. ...*(Interruptions)*... Jawhar Sircarji, Question No. 97. ...*(Interruptions)*... माननीय राघव जी, आपका फर्स्ट सप्लीमेंटरी। ...**(व्यवधान)**...

श्री राघव चड्ढा : सर, कोयले का और महंगाई का मुद्दा बहुत महत्वपूर्ण है, जिस पर मैं सवाल करना चाहता हूँ। ...**(व्यवधान)**... उपसभापति महोदय, अगर सदन ऑर्डर में नहीं होगा तो मैं अपना सवाल कैसे पूछूंगा? ...**(व्यवधान)**...

श्री उपसभापति : मैं आप सबसे यही आग्रह कर रहा हूँ कि सदन को ऑर्डर में लाएं। ...**(व्यवधान)**... आप रूल्स को फॉलो करें, सदन अपने आप ऑर्डर में आ जाएगा। ...**(व्यवधान)**... राघव जी, मुझे लगता है कि आप क्वेश्चन नहीं पूछना चाहते हैं। ...**(व्यवधान)**...

श्री राघव चड्ढा : सर, मैं क्वेश्चन पूछना चाहता हूँ, लेकिन विपक्ष के जो साथी खड़े हैं ...**(व्यवधान)**...

श्री उपसभापति : प्लीज़, आप क्वेश्चन पूछें। ...**(व्यवधान)**... मुझे लगता है कि आप सवाल पूछने में इंटरेस्टेड नहीं हैं। ...**(व्यवधान)**...

श्री राघव चड्ढा : सर, मैं क्वेश्चन पूछना चाह रहा हूँ। ...**(व्यवधान)**...

श्री उपसभापति : माननीय जवाहर सरकार जी। ... **(व्यवधान)**... Jawhar Sircarji, please put your question. ...*(Interruptions)*... Please put your question, Jawhar Sircarji. ...*(Interruptions)*... No. ... *(Interruptions)*... I am moving to the next question. ...*(Interruptions)*... Question Hour is over.

The House stands adjourned till 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

GOVERNMENT BILL

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : सर, पिछले 8 दिनों से हाउस नहीं चल पा रहा है, कोई काम नहीं हो पा रहा है, कोई लेजिस्लेटिव बिज़नेस भी नहीं हो पा रहा है। मैं आपके माध्यम से सरकार से अपील करना चाहता हूँ कि वह महँगाई पर चर्चा कराने के लिए तैयार हो और विपक्ष से भी अपील करता हूँ कि अगर चर्चा शुरू हो तो वह उसमें कोऑपरेट करे और हाउस चले।

SHRI DEREK O'BRIEN (West Bengal): Sir, ...(Interruptions)...

श्री उपसभापति : नहीं। ...(व्यवधान)... प्लीज़, प्लीज़। ...(व्यवधान)... He has already spoken. ...(Interruptions)...

SHRI K.R. SURESH REDDY (Telangana): Sir, we totally agree with the appeal made by the hon. Member. Even our concern and our worry is the same. The House should run. Definitely, we have already wasted quite a number of days. We hope that the Government would understand the sense of the House which clearly states that the debate should be held on price rise, GST, and Telangana is ravaged with flood. ...(Interruptions)... Kindly take up the issue. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022. कल कुछ माननीय सदस्य जो नहीं बोल पाये थे, मैं उनके नाम पुनः लेना चाहता हूँ, हालाँकि लास्ट में माननीय मंत्री जी को जवाब देना था। माननीय श्री शक्तिसिंह गोहिल। He is not present. माननीय श्री बिकास रंजन भट्टाचार्य।

‡The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, this is a very important Bill which really talks about taking care of mass destruction and the biological weapons. The basic issue is mass destruction. Mass destruction cannot really be confined to the biological weapons or the artilleries. Mass destruction relates to the huge price rise. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You are deviating from the subject. ...*(Interruptions)*... Bikash Ranjan Bhattacharyyaji, you know the rules and procedure. ...*(Interruptions)*.. You have to speak on the subject; otherwise, it will not go on record. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA: *

MR. DEPUTY CHAIRMAN: He has to speak on the subject; otherwise, it will not go on record. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA: * The subject is not weapon only. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on the subject. Only that will go on record. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA: Kindly listen to me. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have given your name to speak on the subject, 'The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill. ...*(Interruptions)*... If you are not speaking on the subject, you know the rule that it will not go on record. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA: If you find me that I am beyond the subject, then definitely pull me down. ...*(Interruptions)*... *

‡ Further consideration continued on the motion moved on the 19th of July, 2022.

* Not recorded.

MR. DEPUTY CHAIRMAN: Please correct yourself. ...*(Interruptions)*... The issue is, 'The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill'. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA: I have my own explanation; I have my own point of view. ...*(Interruptions)*... † I have my own point of view. My point of view may not be accepted. † ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You may have your point of view. ...*(Interruptions)*... But you have to speak on the subject; otherwise, I will move to the other speaker. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA: † ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am forced to do it as per the rule. ...*(Interruptions)*... I don't want to do it, but, as per the rule, माननीय बिकास जी, जो सदन का नियम है, अगर आप उस विषय पर नहीं बोल रहे हैं, तो मुझे फोर्स होकर दूसरे वक्ता को बुलाना पड़ेगा। ...*(व्यवधान)*..

SHRI BIKASH RANJAN BHATTACHARYYA: † ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shri Vaiko; not present. ...*(Interruptions)*... Dr. Fauzia Khan; not present; Shri Rakesh Sinha ...*(Interruptions)*... मैंने आपको कई बार मौका दिया। ...*(व्यवधान)*... आप उस विषय पर नहीं बोल रहे हैं। ...*(व्यवधान)*... प्लीज़। ...*(व्यवधान)*... श्री राकेश सिन्हा। ...*(व्यवधान)*...

श्री राकेश सिन्हा (नाम निर्देशित) : महोदय, आज पूरी दुनिया जिस दहलीज़ पर खड़ी है और आधुनिकता के साथ जो जटिलताएँ बढ़ी हैं, उसमें इस बिल का महत्व बढ़ जाता है। ...*(व्यवधान)*... इस बिल का महत्व सिर्फ इसलिए नहीं है कि यह उन हथियारों के सम्बन्ध में है, जो मानव के लिए घातक होते हैं, ...*(व्यवधान)*...

श्री उपसभापति : आप बोलिए। आपकी बात रिकॉर्ड पर जा रही है। ...*(व्यवधान)*...

श्री राकेश सिन्हा : इसका महत्व इसलिए भी है कि यदि इस बिल पर हमने गम्भीरता से चर्चा नहीं की, तो हर देश की आन्तरिक सुरक्षा और आन्तरिक सुरक्षा के साथ-साथ उस देश से जुड़ी हुई

† Expunged as ordered by the Chair.

सीमाओं के साथ जो सम्बन्ध हैं, वे सभी प्रभावित होते हैं। ...**(व्यवधान)**... उपसभापति महोदय, मुझे दुख है कि इतने महत्वपूर्ण मुद्दे पर, जो आंतरिक सुरक्षा से जुड़ा हुआ महत्वपूर्ण मुद्दा है, आज पूरा देश देख रहा है कि लोकतंत्र के इस मंदिर में राष्ट्रीय और अंतरराष्ट्रीय सुरक्षा से जुड़े हुए मुद्दे पर, जिससे यूनाइटेड नेशन्स का सीधा संबंध है, उस पर आज विपक्ष न सिर्फ बहस में हिस्सा नहीं ले रहा है, बल्कि विपक्ष इस महत्वपूर्ण मुद्दे पर विमर्श को रोकने की कोशिश कर रहा है।...**(व्यवधान)**... जो मुझे लगता है।...**(व्यवधान)**... मैं विपक्ष की उस अंतरात्मा से अपील करना चाहता हूँ कि राष्ट्रीय सुरक्षा, राष्ट्रीय सम्प्रभुता...**(व्यवधान)**...

श्री उपसभापति : माननीय सदस्यगण, आपकी सूचना के लिए, I will again mention the rule about the scope of the debate, that is, Rule 110. ...**(Interruptions)**... Please read Rule 110 - Scope of Debate, "The discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill. In making his speech a member shall not refer to the details of the Bill further than is necessary for the purpose of his arguments which shall be of a general character." ...**(Interruptions)**... You want to speak something else and then you...**(Interruptions)**... No; you speak on the subject. I have taken the names of all of you. ...**(Interruptions)**... Please go back to your seats. मैं सुबह कह चुका हूँ कि माननीय चेयरमैन ने स्पष्ट किया था कि प्लैकार्ड लेकर वेल में आना, हाउस को डिस्टर्ब करना - यह नियम के अनुकूल नहीं है।...**(व्यवधान)**... Please go back to your seats. ...**(Interruptions)**... Please do not dictate. वेल में खड़े होकर कृपया ऐसा न करें।...**(व्यवधान)**... माननीय सदस्यगण, मुझे फोर्स होकर आपको...**(व्यवधान)**... Hon. Members, please do not come in the Well of the House and shout slogans. It is against the well-established parliamentary customs and conventions. I request you to go back to your seats and allow the House to function. If you continue to disrupt the proceedings of the House, I will have to invoke Rule 256 and name you. ...**(Interruptions)**...

SHRI DEREK O'BRIEN: Sir, I have a point of order. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Please go back. ...**(Interruptions)**... I have clarified it, Bikash Ranjanji. I am not discussing now. ...**(Interruptions)**... Speaking in the Well and discussing - 'No'. ...**(Interruptions)**... Please go back. प्लैकार्ड लेकर खड़ा होना, वेल में शाउट करना - it is against the rules. Please go back to your seats. ...**(Interruptions)**...

SHRI DEREK O'BRIEN: Sir, I have a point of order. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: No point of order in this disorder. ...*(Interruptions)*... No point of order. ...*(Interruptions)*... Rakesh Sinhaji, please. ...*(Interruptions)*...

श्री राकेश सिन्हा : उपसभापति महोदय, द्वितीय विश्व युद्ध के बाद यह अपेक्षा की गई थी कि पूरी दुनिया के देश अपनी सभ्यता और मर्यादा के अंतर्गत...**(व्यवधान)**...

SHRI DEREK O'BRIEN: Sir, I have a point of order. ...*(Interruptions)*...

श्री उपसभापति : देरेक जी, मैं प्वाइंट ऑफ ऑर्डर की इजाजत देता हूँ। ...**(व्यवधान)**... First, go back to your seats and please sit. Derekji, what is the rule number?

SHRI DEREK O'BRIEN: The Rule number is 258. I have been trying to bring your attention from the morning. † This is a new Rule 258. In the morning also, I tried to bring another rule to your attention.

MR. DEPUTY CHAIRMAN: I have already clarified about morning things. Please speak on the rule now.

SHRI DEREK O'BRIEN: Rule 258 says that when I want to raise a point of order, † It is my right to raise a point of order. Please read the rule with me.

MR. DEPUTY CHAIRMAN: You also read the rule. The Chair has got the power to accept or not.

SHRI DEREK O'BRIEN: The Chair has got the power to even say...*(Interruptions)*... Yes, Sir, I agree with you. I agree. †

श्री उपसभापति : चेयर पर कोई ऐस्पार्शन न दें। It will not go on record. I am telling you, please. Yes, tell me.

SHRI DEREK O'BRIEN: You read with me. Sir, the Opposition can have a rational discussion with you. We hope we can.

† Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Please make your point of order. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Yes, Sir. It states, "Any member may at any time submit a point of order for the decision of the Chairman, but in doing so, shall confine himself to stating the point." And, after that, the Chairman shall decide. My limited point on this Rule 258(1) is: you have every right to pass judgement on my point of order, but I have a right, as a Member, to raise a point of order at any time.
† ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let me now clarify. Please take your seat.
...*(Interruptions)*...

SHRI DEREK O'BRIEN: No, Sir.

MR. DEPUTY CHAIRMAN: Please take your seat. You have made your point.
...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): He has not yet made his point.
...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: There is a very clear provision that in case of disorder in the House, point of order will not be accepted. ...*(Interruptions)*... In case of disorder in the House, I cannot allow. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, please come to Rule 259. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Right. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Let me read the Rule. ...*(Interruptions)*... Then you pass your judgement. ...*(Interruptions)*... It says, "The Chairman shall preserve order in the House... ...*(Interruptions)*... Sir, it is your prerogative. You are in the Chair. You will preserve order in the House. It is not my business to preserve. The Chairman shall preserve order; वगैरह, वगैरह ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Please don't disrupt. ...*(Interruptions)*... Derek ji, you have made your point. ...*(Interruptions)*...

† Expunged as ordered by the Chair.

SHRI DEREK O'BRIEN: It says, "The Chairman shall preserve order and have all powers necessary for the purpose of enforcing his decisions."

MR. DEPUTY CHAIRMAN: Right. अब आप बैठ जाइए। ...**(व्यवधान)**...

SHRI DEREK O' BRIEN: So, my limited point... ...*(Interruptions)*...

श्री उपसभापति : श्री देरेक ओब्राईन जी, प्लीज़ अब आप बैठ जाइए। ...**(व्यवधान)**... नहीं, नहीं ...**(व्यवधान)**... माननीय सदस्य, प्लीज़ बैठ जाइए। ...**(व्यवधान)**... माननीय सदस्यगण, माननीय देरेक जी, जो बड़े वरिष्ठ मेम्बर हैं, ने प्वाइंट ऑफ ऑर्डर उठाया कि यह चेयर की जिम्मेदारी है कि वे हाउस को व्यवस्थित रखें। मैं जानना चाहता हूँ कि माननीय सदस्यों की क्या जिम्मेदारी है? उनके ऐटीकेट्स और बिहेवियर क्या हैं? I would like to repeat the Rule. Rule 238 - Rules to be observed while speaking - A member while speaking shall not — (i) refer to any matter of fact on which a judicial decision is pending; (ii) make a personal charge against a member; (iii) use offensive expressions about the conduct or proceedings of the Houses or any State Legislature; (iv) reflect on any determination of the Council except on a motion for rescinding it; मैं यह पढ़ना नहीं चाहता कि आपसे किन ऐटीकेट्स की अपेक्षा की गई है - वेल में नहीं आएं, स्लोगन शाउटिंग नहीं करेंगे। माननीय चेयरमैन साहब लगातार यह कहते रहे, उन्होंने आज सुबह भी कहा। आप प्लैकार्ड्स लेकर आते हैं, डिस्पर्ड करते हैं, हाउस नहीं चलने देना चाहते हैं, जो बोलना चाहते हैं, उन्हें बोलने नहीं देते, इसलिए इस बारे में बहुत क्लियर रूल्स हैं। ...*(Interruptions)*... No, I am not entering into the debate now. ...*(Interruptions)*... No debate. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, why was that Member stopped? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will give him opportunity. I will give him opportunity. ...*(Interruptions)*... I have made it clear. ...*(Interruptions)*... I will give him opportunity if he speaks on the subject. ...*(Interruptions)*... You cannot dictate the Chair. ...*(Interruptions)*... बिकास जी, अगर आप सब्जेक्ट पर बोलेंगे, तो मैं पुनः मौका दूँगा। ...**(व्यवधान)**... अगर आप सब्जेक्ट पर बोलेंगे, तो मैं मौका दूँगा। ...**(व्यवधान)**...

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, the Chair has to maintain order in the House. ...*(Interruptions)*...

श्री राकेश सिन्हा : उपसभापति महोदय, हम संसदीय जनतंत्र के जिस मुकाम पर हैं, उस मुकाम पर हाउस ऑफ एल्डर्स में यह अपेक्षा की जाती है कि राष्ट्रीय सुरक्षा और सम्प्रभुता के मामले में,

जो विभाजन की सामान्य रेखाएं होती हैं, उनसे ऊपर उठकर विमर्श करें और राष्ट्रीय सुरक्षा को मजबूत करें। ...*(व्यवधान)*...

श्री उपसभापति : कृपया बैल में न आएं, otherwise, I will have to name you. I have already requested you several times. मैंने बार-बार आप सबसे निवेदन किया है। ...*(व्यवधान)*... मैंने सुबह कहा है कि चेयर को अनप्लेजेंट टास्क न दें। ...*(व्यवधान)*... I am requesting you. प्लैकाडर्स लेकर बैल में आना, डिस्टर्ब करना ...*(व्यवधान)*... मैं बार-बार कह रहा हूँ। ...*(व्यवधान)*... Please go back to your seats. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*... I have no other option. ...*(Interruptions)*... Hon. Members, please do not come in the Well of the House and shout slogans. It is against the well-established Parliamentary customs and conventions. I request you to please go back to your seats and allow the House to function. ...*(Interruptions)*... If you continue to disrupt the proceedings of the House, I will have to invoke Rule 256 and name you. ...*(Interruptions)*... I am repeating. I am telling you to please go back to your seats. ...*(Interruptions)*... Please go back. Please go back. ...*(Interruptions)*... Since you are continuously disrupting the proceedings of the House and not listening to the orders of the Chair, I am forced to name you. ...*(Interruptions)*... I am forced to name you. ...*(Interruptions)*...

सुष्मिता देव जी, मौसम नूर जी, दोला सेन जी, शांता क्षत्री जी, सांतनु सेन जी, अबीर रंजन बिस्वास जी, मो. नदीमुल हक जी, आप लोग बैल से अपनी सीट्स पर जाएं। ...*(व्यवधान)*... मैं आपसे पुनः रिक्वेस्ट कर रहा हूँ। ...*(व्यवधान)*... प्लीज़, आप अपनी सीट्स पर जाएं। ...*(व्यवधान)*... प्लीज़, बैल में न आएं। ...*(व्यवधान)*... कोई और बात रिकॉर्ड पर नहीं जा रही है, मैं आपको स्पष्ट कर चुका हूँ। ...*(व्यवधान)*... I have already named...*(Interruptions)*... Please. ...*(Interruptions)*... Shri M. Mohamed Abdulla, Shri B. Lingaiah Yadav and Shri A.A. Rahim, please go back to your seats. ...*(Interruptions)*... Dr. Kanimozhi NVN Somu and Shri S. Kalyanasundaram, please go back to your seats. ...*(Interruptions)*... Otherwise, I have no option but to move the Motion. ...*(Interruptions)*... Move the Motion. ...*(Interruptions)*...

SUSPENSION OF MEMBERS

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, I move the following Motion:-

"That this House having taken a serious note of the misconduct of

1. Ms. Sushmita Dev

2. Shrimati Mausam Noor
3. Shrimati Shanta Chhetri
4. Ms. Dola Sen
5. Dr. Santanu Sen
6. Shri Abir Ranjan Biswas
7. Shri Md. Nadimul Haque
8. Shri M. Mohamed Abdulla
9. Shri B. Lingaiah Yadav
10. Shri A.A. Rahim
11. Shri Ravichandra Vaddiraju
12. Shri S. Kalyanasundaram
13. Shri R. Girirajan
14. Shri N. R. Elango
15. Dr. V. Sivadasan
16. Shri M. Shanmugam
17. Shri Damodar Rao Divakonda
18. Shri Sandosh Kumar P
19. Dr. Kanimozhi NVN Somu

who have entered the Well of the House and have been continuously shouting slogans, thereby disrupting the proceedings of the House, in utter disregard to the authority of the Chair and having been named by the Chair, resolves that the above-mentioned Members, i.e. Ms. Sushmita Dev, Shrimati Mausam Noor, Shrimati Shanta Chhetri, Ms. Dola Sen, Dr. Santanu Sen, Shri Abir Ranjan Biswas, Shri Md. Nadimul Haque, Shri M. Mohamed Abdulla, Shri B. Lingaiah Yadav, Shri A.A. Rahim, Shri Ravichandra Vaddiraju, Shri S. Kalyanasundaram, Shri R. Girirajan, Shri N. R. Elango, Dr. V. Sivadasan, Shri M. Shanmugam, Shri Damodar Rao Divakonda, Shri Sandosh Kumar P and Dr. Kanimozhi NVN Somu be suspended from the service of the Council for the remainder of this week under Rule 256."

Now, the question is:

"That this House having taken a serious note of the misconduct of

1. Ms. Sushmita Dev
2. Shrimati Mausam Noor

3. Shrimati Shanta Chhetri
4. Ms. Dola Sen
5. Dr. Santanu Sen
6. Shri Abir Ranjan Biswas
7. Shri Md. Nadimul Haque
8. Shri M. Mohamed Abdulla
9. Shri B. Lingaiah Yadav
10. Shri A.A. Rahim
11. Shri Ravichandra Vaddiraju
12. Shri S. Kalyanasundaram
13. Shri R. Girirajan
14. Shri N. R. Elango
15. Dr. V. Sivadasan
16. Shri M. Shanmugam
17. Shri Damodar Rao Divakonda
18. Shri Sandosh Kumar P
19. Dr. Kanimozhi NVN Somu

who have entered the Well of the House and have been continuously shouting slogans, thereby disrupting the proceedings of the House, in utter disregard to the authority of the Chair and having been named by the Chair, resolves that the above mentioned Members i.e., Ms. Sushmita Dev, Shrimati Mausam Noor, Shrimati Shanta Chhetri, Ms. Dola Sen, Dr. Santanu Sen, Shri Abir Ranjan Biswas, Shri Md. Nadimul Haque, Shri M. Mohamed Abdulla, Shri B. Lingaiah Yadav, Shri A.A. Rahim, Shri Ravichandra Vaddiraju, Shri S. Kalyanasundaram, Shri R. Girirajan, Shri N. R. Elango, Dr. V. Sivadasan, Shri M. Shanmugam, Shri Damodar Rao Divakonda, Shri Sandosh Kumar P and Dr. Kanimozhi NVN Somu to be suspended from the service of the Council for the remainder of this week under Rule 256."

SHRI DEREK O' BRIEN (West Bengal): Sir, division. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(*Interruptions*)... I am ready to give division. ...(*Interruptions*)... माननीय सदस्यगण, मैं डिवीज़न देने को तैयार हूँ, लेकिन डिवीज़न का नियम है कि सारे सदस्य अपनी सीट पर होंगे, तभी डिवीज़न संभव है। ...(*व्यवधान*)... This is not my responsibility. ...(*Interruptions*)... आप डिवीज़न चाहते हैं, तो

आपको अपनी सीट पर जाना पड़ेगा, अदरवाइज़ आप सिर्फ़ डिवीज़न की मांग कर रहे हैं। ...**(व्यवधान)**... Please. ...*(Interruptions)*... I am waiting. ...*(Interruptions)*... I am waiting for a few minutes. ...*(Interruptions)*... If you go to your seats, I am ready to give division. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... No point of order during....*(Interruptions)*... आप लोग अगर वापस अपनी सीट पर नहीं जाएंगे, तो मैं मोशन एडॉप्ट करूंगा। ...**(व्यवधान)**... अगर आप वोटिंग के लिए सीरियस हैं, तो अपनी सीट पर जाइए, मैं वोटिंग के लिए तैयार हूँ। ...**(व्यवधान)**... Please. ...*(Interruptions)*... No. ...*(Interruptions)*... इसका मतलब है कि आप वोटिंग नहीं चाहते हैं। ...**(व्यवधान)**... Please let it go on record. ...*(Interruptions)*... अगर आप वोटिंग चाहते हैं तो अपनी सीट पर जाइए, हाउस ऑर्डर में होना चाहिए। ...**(व्यवधान)**... आप सब जानते हैं कि अगर हाउस ऑर्डर में होगा, तभी डिवीज़न संभव है, अदरवाइज़ डिवीज़न संभव नहीं है, यह वॉइस वोट से पास होगा। ...**(व्यवधान)**... Yes, voice-vote is also....*(Interruptions)*... Please. ...*(Interruptions)*... Please go. ...*(Interruptions)*... For voting, the House has to be in order. ...*(Interruptions)*... Please. ...*(Interruptions)*... आप अगर अपनी सीट पर नहीं जाते हैं ...**(व्यवधान)**... मैं दोबारा आपको मौका दे रहा हूँ। आप अपनी सीट पर जाइए, मैं वोटिंग कराऊंगा। ...**(व्यवधान)**... आप अपनी सीट पर जाइए, मैं मौका दे रहा हूँ। ...**(व्यवधान)**... यह आप सब जानते हैं कि सीट पर नहीं जाएंगे तो वोटिंग नहीं होगी। ...**(व्यवधान)**... आप लोग अपनी सीट पर जाइए, मैं वोटिंग के लिए मौका दे रहा हूँ। ...**(व्यवधान)**... आप लोग अपनी सीट पर जाइए, मैं मौका देने को तैयार हूँ। ...**(व्यवधान)**...

Now, I put the Motion to vote.

The motion was adopted.

MR. DEPUTY CHAIRMAN: The above mentioned Members are suspended for the remaining part of this week. ...*(Interruptions)*... जो माननीय सदस्य सस्पेंड हुए हैं, कृपया वे सदन से बाहर जाएं और हाउस को चलने दें। ...**(व्यवधान)**... Please. ...*(Interruptions)*... The House is adjourned for fifteen minutes.

The House then adjourned at twenty-three minutes past two of the clock.

The House reassembled at thirty-eight minutes past two of the clock,
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, one...
...*(Interruptions)*... Please. ...*(Interruptions)*... Please listen. ...*(Interruptions)*... Please listen. Those who have been named, they should withdraw. They should withdraw

and let the House function and we will take up the Bill as has been there. ...*(Interruptions)*... So, I request all the Members who are named already, 19 Members, to withdraw from the House and go by the etiquettes and the rules of the House. ...*(Interruptions)*... So, you have been suspended under a rule of the House. ...*(Interruptions)*... So, please withdraw. ...*(Interruptions)*... Please withdraw. ...*(Interruptions)*... Those who are... ...*(Interruptions)*... You are not suspended yet. ...*(Interruptions)*... You are not suspended yet, so please go back to your seat. ...*(Interruptions)*... Please go back to your seat. ...*(Interruptions)*... Please. ...*(Interruptions)*... नहीं, please go back to your seat. ...*(Interruptions)*... Please go back to your seat. ...*(Interruptions)*... You are not yet suspended, so please go back to your seat. ...*(Interruptions)*... I am only making an appeal to the Members who have been suspended and they have been named. ...*(Interruptions)*... They have been named and, after that, they have been suspended. ...*(Interruptions)*... The suspended Members should withdraw from the House and go, and other Members, please go to your seats....*(Interruptions)*... We will begin the discussion. ...*(Interruptions)*... We will begin the discussion now. ...*(Interruptions)*... Let the House be in order. ...*(Interruptions)*... I am requesting the suspended Members, please withdraw and please go out of the House. ...*(Interruptions)*... And those Members who are not suspended, please go back to your seats. ...*(Interruptions)*... Don't make chaos in the House. ...*(Interruptions)*... I am again requesting Ms. Sushmita Dev, Shrimati Mausam Noor, Shrimati Shanta Chhetri, ...*(Interruptions)*... Ms. Dola Sen, Dr. Santanu Sen, Shri Abir Ranjan Biswas, Shri Md. Nadimul Haque, Shri M. Mohamed Abdulla,...*(Interruptions)*...Shri B. Lingaiah Yadav, Shri A.A. Rahim, Shri Ravichandra Vaddiraju, Shri S. Kalyanasundaram, Shri R. Girirajan, Shri N.R. Elango, Dr. V. Sivadasan, Shri M. Shanmugam, Shri Damodar Rao Divakonda, Shri Sandosh Kumar P and Dr. Kanimozhi NVN Somu. ...*(Interruptions)*... So these Members whom I have just named, they should withdraw and go out of the House ...*(Interruptions)*... and I request the Members, who have not yet been named, please go back to your seats. ...*(Interruptions)*... If you are interested to see the House function, please go back to your seats. ...*(Interruptions)*... If you do not go back to your seats and the suspended Members do not withdraw, then there will be no order in the House. ...*(Interruptions)*... So, please go back to your seats. ...*(Interruptions)*... Please go out of the House and let the House function normally. ...*(Interruptions)*... The House is adjourned for one hour.

The House then adjourned at forty-two minutes past two of the clock.

*The House reassembled at forty-two minutes past three of the clock,
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) in the Chair.*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now,... ..(Interruptions)... I think you were not here. ... (Interruptions)... The rules were followed and with the Motion being adopted, they have been suspended. ... (Interruptions)... Now, I request Ms. Sushmita Dev, Shrimati Mausam Noor, Shrimati Shanta Chhetri, ... (Interruptions)... Ms. Dola Sen, Dr. Santanu Sen, Shri Abir Ranjan Biswas, Shri Md. Nadimul Haque, Shri M. Mohamed Abdulla,... (Interruptions)... Shri B. Lingaiah Yadav, Shri A.A. Rahim, Shri Ravichandra Vaddiraju,... .. (Interruptions)... This is too much. ... (Interruptions)... Who has done it? ... (Interruptions)... आप चर्चा नहीं होने दे रहे हैं। ... (व्यवधान)... I will name you. ... (Interruptions)... I also request Shri S. Kalyanasundaram, Shri R. Girirajan, Shri N.R. Elango, Dr. V. Sivadasan, Shri M. Shanmugam, Shri Damodar Rao Divakonda, Shri Sandosh Kumar P and Dr. Kanimozhi NVN Somu to please withdraw from the House. ... (Interruptions)... Please withdraw from the House and those whose names have not been announced, those whose names have not been there in this order, they should go back to their seats. ... (Interruptions)... Let the House function normally. ... (Interruptions)... We have many speakers. ... (Interruptions)... The Member who was speaking has not finished his speech. ... (Interruptions)... So, please, I request you to bring order in the House. ... (Interruptions)... It is your responsibility. ... (Interruptions)... It is your House, you have to do it. ... (Interruptions)... You cannot ignore the whole House. ... (Interruptions)... I request again, the 19 Members whom I have mentioned, whom I have announced, whom I have declared, should withdraw from the House and the other Members, please go back to your seats. ... (Interruptions)... Let the House function normally. ... (Interruptions)... You cannot do that. ... (Interruptions)... You cannot do that. ... (Interruptions)... Please bring order in the House. ... (Interruptions)... That is your responsibility. ... (Interruptions)... This is your House. ... (Interruptions)... This is your House. ... (Interruptions)... You should allow it to function normally, peacefully and without any interruptions. ... (Interruptions)... So, if you don't want to do that, if you want to bring chaos, if you want to bring disorder, then it will be your responsibility. ... (Interruptions)... So, I again request you to withdraw from the House and let the House function normally. ... (Interruptions)... The House stands adjourned to meet at 11.00 hours on Wednesday, the 27th July, 2022.

*The House then adjourned at forty-six minutes past three of the clock till
eleven of the clock on Wednesday, the 27th July, 2022.*

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